[20 AUG. 1963] the administration of 828

tne aaministration of certain Dalmia-Jain Companies

Safety) Act, 1352. [Placed in Library. See No. LT-1383/63.]

THE PONDICHERRY CEMENT CONTROL ORDER, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY INDUSTRIES (SHRI P. C. SETHI): Sir. I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy of Notification No. 2322/63-Con., dated the 10 ih July, 1963, publishing the Pondhicherry Cement Control Order, 1963, issued by the Government of Pondicherry. [Place in Library. See No. LT-1525/63].

LEAVE OF ABSENCE TO SHRI SAWAI MAN SINGH

MR. CHAIRMAN: I have to inform Members that the following .':etter 4ated the 4th August, 1963, has been received from Shri Sawai Man Singh from London:

"I have had a bad fall playing Po 0 this summer and have to have a medical check-up and treatment this month, which may be a long process. Therefore, I will be grateful if I am granted leave of absence from attending this Session of the Rajya Sabha."

Is it the pleasure of the House that permission be granted to Shri Sawai Man Singh for remaining absent from all meetings of the House during the current session?

JVo hon_m Member dissented.

MR. CHAIRMAN: Permission to remain absent is granted.

MESSAGES FROM LOK SABHA

I. THE TEXTILES COMMITTEE BILL, 1963

II. THE IRON ORE MINES LABOUR

WELFARE CESS (AMENDMENT) BILL, 1963.

SECRETARY: Sir, I have to report 'to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

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"In accordance with the provisions of Ru.e 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Textiles Committee Bill, 1963, as passed by Lok Sabha at its sitting held on the 14th August, 1963."

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"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 17th August, 1963, agreed without any amendment to the Iron Ore Mines Labour Welfare Cess (Amendment) B 11, 1963 which was paused by Rajya Sabha at its sitting held On the 22nd April, 1963."

Sir, I lay ₀n the Table the Textiles Committee Bill, 1963, as passed by the Lok Sabha

MOTION RE THE REPORT OF THE COMMISSION OF INQUIRY INTO THE ADMINISTRATION OF CERTAIN DALMIA JAIN COMPANIES—contd.

MR. CHAIRMAN: I have still a fairly long list of speakers and I would call upon the Minister to reply at 3-30 P.M. I w 11, therefore, hope that Members would keep their speeches as brief as possible so that all of them may have a chance; otherwise some will have to be left out. Prof. Wadia.

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PROF. A. R. WADIA (Nominated): Mr. Chairman, going through the Vivian Bose Report has been a very harrowing experience. There is hardly any fraud known to Company Law and to our Indian Penal Code which has not been committed by the . Dalmia-Jain group of companies. We find that they have committed criminal conspiracy, criminal breach of trust, cheating, forgery of valuable securities, using false documents as genuine, falsification of accounts and of course there has been a great deal of violation of the Income-tax law

£THK DEPUTY CHAIRMAN in the Chair]

I am sure that as Indians we all feel ashamed of what has been done by this particular group of industrialists and capitalists. Therefore, we are all the more grateful to Mr. Vivian Bose and his colleagues for the great pains they have taken to expose all these frauds in spite of the fact that they received no co-operation from the companies concerned and in spite of the fact that so many books were destroyed and so many applications were made to the counts to delay the proceedings but in spite of that we have had the privilege of going through this report exposing all possible frauds that have been committed.

I share with my friend, Mr. Arora, the surprise that the Government, for all these years, took no action against these people. After all everyone concerned with the share market knew the reputation of the Dalmia-Jain concerns They all knew that investing money in these concerns was nractically committing financial suicide and I am sure that the Company Law is strong enough to have enabled the Government to take action against them but in spite of that, nothing particular was done till the forces were too strong even for the Government to hold their hand back. I also share w'th mv friond. Mr. Arora the surprise at the report that cime from Mr Daohtarv and Mr. Viswanatha Sastrt. It is a very painful thing to find that law seems to exist for the

protection of the wealthy criminals and not for the protection of the innocent investing public. I think it is the duty of the Government to do something in the matter and to see that these people are completely wiped off the field of commerce and trade in India in future. I think that much power the Government does have

I am rather sorry to rmd that this Report has been taken advantage of by some of the other parties to throw mud at the capitalists and the industrialists generally. I do not think that is fair. The private sector does exist in our country and it has been doing very valuable work. It will take several years for the public sector to come up to the level of the private sector in efficiency and in stabilising their industries. The private sector has played a very great part and to throw mud at the private sector because of the Dalmia-Jain group, seems to me to be extremely unfair. In this connection, I am tempted to refer to the good work that has been done in the private sector by the House of Tatas* and particularly by its present head, Mr. J. R. D. Tata. Yesterday a question was put in this House by Mr, Bhupesh Gupta, very innocent looking but it definitely carried certain insinuations. I would have been happy if the question had not been put. But if the question was put, I do wish that the suggestion of my friend, Mr. Babubhai Chinai, had been taken up and the Chairman had been pleased to have the question put and duly dealt with. Unfortunately, under the rules it appears ">t to have been possible and it was ruled out hut I would like to draw the attention of my hon, friends here to a few salient facts relating to the position of Mr. J. R. D. Tata and the Air India International. It is a known fact that Mr. J. R. D. Tata, was the first Indian to qualify as a pilot. It is a known fact that he was also among the first to flv solo from Europe to India. It is also a known fact 'hat the Tatas were responsible for starting air services in India and placing India on the map of air service in the world? If it

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pleased the Government to take up these services, I have nothing more to say aDJut A at this stage but I cougra. tulate the Government on having had the common sense to ask Mr. Tata to be tn_e Chairman of the Air India Internat onal. I think it is a fact well known to all of us who have travelled by Aitf India Intenutijnal, that it enjoys a very high reputation among the airlines in the whole world. It is not inferior to any other line whether in America or in Britain, and if that reputation has been achieved. it has been mostly due to the active interest taken in this work by Mr. J. R. D. Tata himse j. And after all, if he has been working as Chairman, he has without any remunera been working tion. He gets nothing from it, and he loses so much of his precious time by being in this work. But then he loves it. He does not mind spending his time thus. It is poor recompense for this honorary service to have doubts on his integrity merely cause the Air India International plac es certain orders for spare parts and sundries with the Tata Incorporated. Now, the Tata Incorporated carried on this work when the Tatas were in charge of these services. When the Government took it up, a separate agency was established in the United Kingdom. A separate agency could have been established in the United States of America also, but for obvious reasons it was not done. The Air India International found that the commission charged by other possible Amercan agencies wouM have been far greater than what was charged by the Tata Incorporated, and that is the reason why this arrangement has been continued with the Tata Incorporated.

Madam Deputy Chairman, a question of this type was put against Mr. Tata in the other House, I tbink, in last May and with reference to it Mr. Tata issued a Press statement which should very convincingly show the very high level at which he has been behaving in this matter. But unfortunately some of the hon. Members either are ignorant of its existence or have not cared to study it carefully.

There are some interesting facta which are brought out by that statement. One is that Mr. J. R. D. Tata does not take part in the discussions whenever questions concerning Tata Incorporated come up, and I think that is a very fair convention which is generally observed by all gentlemen and Mr. J. R. D. Tata is a gentleman of the highest type. The second interesting fact that comes out is that the commission that the Tata Incorporated charges is really very low. It works out practically to a very low figure, 3% or 2%. No American company would have accepted such a low percentage. Mr. Tata also brings out the fact that actually the Tata Incorporated has been losing in these dealings of theirs to the tune of 50,000 dollars per year for the last two vears. It may sound very surprsmg that shrewd business people like the Tata_s should continue this transaction when they are working at a loss. Well, the answer to that is that the Tata Incorporated is not dealing only in this bus ness. This is only one of the items that they deal in and on the whole they make a good deal of profit. It is a very common feature among business people that when they have got half a dozen ventures, one of them may be working at a loss, but the other five may be working at a profit and on the whole there is profit. So a^o the Tata Incorporated in spite of losses in this particular transaction, hwe not been put to loss on the whole, and that is the reason why they can continue.

There 's a second reason and th^t is very important. That second reason is that Mr.' J. R. D. Tata loves aeroplanes. He loves air serv ces. He is conscious that after all. he brought these air services into existence in Ind a and he loves the work. He appreciated the fact that even the air services managed by the Government of Ind a now have been entrusted to his chairmanship. I think this is a very commendable reason and we should appreciate it instead of throwing mud by suggesting that he

to get any the

[Shri A. R. WadiaJ is trjing to get any money from it In fact he is not and that :s very clear from the statement that has been made.

Madam, the Vivian Bose Commission was given a very difficult task and I am very glad that they have fulfilled one of the objects for which the Commission was brought into existence, namely, to make recommendations to avoid such frauds in the future. If we look at and study the last chapter of the recommendations, we find that they have made very-valuable suggestions for the reform of the Company Law. I do hope that whatever else the Government may do or may not do, they will at least take interest in the matter and see how far these recommendations could be accepted and even improved upon, because the good name of India, the good name of our prvate capitalists, is concerned in this matter. All who are interested in the prosperity of India are equally interested in maintaining a high business standard. After all, if India is going to be wealthy, it will be through the development of her industries, through the development of her commerce and in both these spheres there is noth-'ng so valuable as honesty and integrity.

Shri M. RUTHNASWAMY (Madras): Madam Deputy Chairman as one treads one's difficult way through the junsle of the Vivian Bose Commission's Report, one is struck by the low state of commercial moral'ty that prevails in our country. No doubt we do not expect saints in business but at least we exDect common honesty. "Honour brffh'" may be a principle that ap-p'ies only to individual conduct, but there is a pr'nciple of business morality contained in the proverb "Honesty is the best policy". None of these considerations seem to have affected the commercial conduct of the people who have come under castigation in the Vivian Bose Com-nvssion's Report. They seem to have invented a new principle, or at least

they seem to abide by what has been called the Eleventh Commandment, in addition to the Ten Commandments that Mose_s published, that being—"Do not be found out". The illustrations for this low level of morality are plentiful. For instance, memoranda of association are published, the main object put out being one and the object actually achieved behg another. For example, on floating a civil airline company, its memorandum says that the object is the, sale of aeroplanes; but actually the sales were of motor vehicles, cycles and children's perambulators. There are other abuses like the abuse of the blank transfer system which is intended to allow the people to buy and sell shares as freely as possible but it has been abused to the extent of defeating this object. We have dummy directors and we have absentee directors who have made absence a kind of profess⁵ on and loans are made to companies under the same management. These are some of the chief evils that have been brought about by the Vivian Bose Commis-s on's Report.

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Another striking aspect of these companies that have come under the castigation of the Vivian Bose Commission is that they are all family or caste companies. The Dalmias with their sons-in'aw form one group of commercial concerns. Shares predominantly held by members of this family group and shares of the public are in very small proportion compared to the shares held by the members of the family. I think it is this characteristic of these companies, that they are family or caste companies, that account for many of the evils which have been castigated by the Bose Commission. There is no doubt that historically there is justification for these family companies being established in this country. Bus ness and commerce has been the specialisation of one caste or the other and so it is that when industrial enterprises were started in this country, the financing of these mterprisea were in the hands of on®

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other of the castes that had been noted for money lending. But this confinement of business and business enterprise to one family or to one caste carries evil consequences of its own. Members of that family company are able to come to easy understanding with each oiher and they are able to keep the public out of their business for all practical purposes and all the other evils that have been pointed out in the Vivian Bose Commission Report stem from the fact that they are fanyly companies. This is against the whole principle of free enterprise of jo'nt stock companies, the essential principle of which is that the shares must be thrown open to the public. No doubt these families or caste firms that start these companies, may have a good proportion of the shares, but at least fifty per cent., I th'nk, ought to be thrown open to the public. It is a kind of restraint of trade which is against the first principles of free business. A k'nd of inbreeding takes place, moral inbreeding, commercial inbreeding, which accounts for many of the evils that have been pointed out in the Report. But, what is the remedy for this low state of commercial morality that has been revealed in the Vivian Bose Commission's Report? Public opinion is one of the safeguards against the abuse of the powers given to these commercial companies. Public opinion ought to assert itse against the low practices resorted to by the people who have come under judgment by this Com-m'ssion. Not only public opinion but corporate opinion, opinion of the businessmen also, ought to stand out in protest against these evil practices. What do we find? Members of this group nre frⁿelv welcomed in society, in social gatherings and the Prime Minister goes and attends an inauguration function sponsored by two or three members of this group. There is no protest at all even from the public or from fellow members in business except one or two high-principled members of the Federation of Indian Chambers of Commerce and Industry, who withdrew from -the inauguration ceremony. But unless we have 390 RSD-4.

the business firms themselves cultivating a moral opinion it would be impossible for a high standard of morality to be attained and maintained. What has Government done in his matter? Government, no doubt, by the recent amendments to the Indian Companies Act have done their best to reduce the number of these abuses but Government, through their inspectors and through their Registrars of Companies, ought to exercise a much stricter control, a stricter supervision, over the operations of these business firms than as a matter of fact they have done according to ".he revelations of the Bose Commission's Report.

SHRI K. SANTHANAM (Madras): Do you want more control?

RUTHNASWAMY: SHRI M. Yes. It is only- by way of control that the abuses of these firms can be check ed and one thing that will facilitate Government exercising strict control, impartial control over the operations of these compan'es would be for them to stand out of business. If they are also partners in business then fellow feeling between the business enter prises will come into play and they will be debarred from exercising that strict control which and independent impartial Government and ought exercise. It is only by staying out busmess that Government exercise that control over the opera tions of business concerns that will maintain a high standard of business Wadia said, morality. A_s Prof. high of standard commercial morality is necessary for the prosperity of industry and for the prosperity of business. Even if Government takes up a large number of business enterprises, that will be no remedy at all because there will be no competition between Government business and prvate business and Government business will be a law unto themselves and the last stage of Indian enterprise will be worse than

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[Shri M. Ruthnaswamy.] the first. Therefore, I hope and trust that as a result of the revelations of this Report, not only will Government Introduce further amendments in the Indian Companies Act which will allow Government to exercise stricter control and supervision over the operations of these companies but public opinion and the opinion of these business firms, the corporate opinion, as I sa'd, business opinion also will assert itself against the commission of such evils as have been revealed by the Vivian Bose Commission's Report. After all, the prosperity of business depends upon honesty and if honesty goes then the prosperity of business itself will be threatened. Therefore, in the interests of business and the interests of the industrial progress of the country, I hope and trust that Government and public opinion will do all they can, commercial op-'nion also will do all it can, to maintain the highest standard of commercial morality.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Madam Deputy Chairman, before I express my observation on the Report I would like to pay my tribute to one of our colleagues who is not with us, through whose hard work and high standard of integrity some of these malpractices have been brought to light. I am referring to the late Mr. Feroze Gandhi who had worked hard and put in great effort to disclose many of these things to the country. I may also, with your permission, mention. Madam, that we miss Mr. Bhupesh Gupta howsoever much we may differ from him and I do hope he will have good health and soon return from Moscow to his responsibilities.

I feel, Madam, that the discussion on this Report in my humble opinion has been rather discursive. We consciously or unconsciously involved ourselves into a discussion of socialism *vs.* capitalism and public sector vs.

private sector and we took advantage of this debate even to call into question the personalities with whom this Report has nothing to do. Not only that; we have gone further. Some of our friends have made certain observations about some of the legal luminaries who gave opinion in this matter and some have suggested that nothing should be done until profit motive and private sector is abolished completely. With due respect, I feel that these things are not at all relevant to the issue before us and I would say that in order to appreciate the Bose Commission Report and its recommendations we should consider the situation that prevailed soon after independence. Although some industrial activity had taken place during the Second World War for war purposes but it was really speaking after the advent of independence that innumerable opportunities were opened for all people to take part in the public and national life of the country, and mostly to build up our economic life it was consideed necessary to encourage industrial concerns. And at that stage there was no question of private or public sector. We wanted more industry; we wanted more production and we wanted all people with imagination, with vision and with a certain amount of patriotism to come forward and take up industrial work; and it is in that context that many people came. Nobody grudged any profit, nobody grudged anybody coming and trying to develop industries and creating further opportunities for employment but the question was-and I say it is in other spheres of public life also-whether we want honest and patriotic industrialists or we want speculators; the question was whether we want honest businessmen or we want swindlers. That was the issue and that is the issue to which the Government addressed itself in two sectors, one by bringing an amendment to the Company Law in 1956 and secondly by appointing a Commission with a person of the highest integrity and knowledge to enquire into this matter and to see whether the persons who

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have invested their money have been dealt with properly or not. That was the simple question before the Bose Commission and I found that my friends from the Communist side went at a tangent. They started condemning straightway the private sector. I say this is not the occasion. We are confined to the Bose Commission Report and to express whether we agree with its recommendations' or we do not agree with them and the steps which the Government propose to take in order to have effective control over such malpractices. Not only that; yesterday Mr. Niren Ghosh gave st of business people who have ing to do with the issue before us. J feel that in public life it is not only the businessmen who are sinners but there are others also who have to make an honest introspection and see whether we carry the burden that is entrusted to us with a feeling of responsibility and honesty. Here we have the liberty to make any speech and even to chargesheet persons kirt what is our responsibility? Should we go all out and accuse people who are not able to defend themselves? That also is a moral weakness as much as it is the moral weakness of those people who have indulged in malpractices and have brought a bad natae to business and to the country. Similarly, I would say, we have to see that In our political life, in administration, in social life, in every sphere of activity we should keep up a certain moral standard. To Madam, this whole thing—these recommendations and the facts brought outis a moral issue and a national issue. Having that in mind. I do not find anybody in the House questioning the facts exposed seriously or even the recommendations made by Bose Commission.

Now, what about our friends from the Jana Sangh and also from the Swatantra Party? For them any stick is good whenever it is a question of blaming or condemning or charging the Government. I must say, with all due respect to other speakers, the only relevant speeches that have con-

t ibuted to this debate have been those of Shri Khandubhai Desai and Shri Rohit Dave. Now what did the Jana Sangh people say? They thought that we are sitting as an appellate tribunal on the Bose Commission Report. And he mentioned certain passages. Madam, I have not got time; I can also quote and refute them. And he tried to show that the Government have not done their duty. Similarly my friend, Mr. Misra of Swatantra Party for whom I have got personal liking, started saying that the Government have failed in this matter. In what way has the Government failed? They say that the Report has taken so long to come and that no step has been taken. And. Mr. Mani, as an ir dent, also supported that view and to my great surprise, a balanced speaker like Prof. Wadia also joined that chorus. What I want to say is tha. when these matters were brought to light the Bose Commission was appointed and as Dr. Sapru mentioned on account of certain difficulties in procedure and other matters, it had to be postponed by the writ petition before the Supreme Court. That is why this Report took such a long time. And I must here pay my humble tribute to the late Mr. Justice Tendolkar who dealt with this for a year and to Mr. Justice Bose for whom I have great regard—I had the honour of working before him in the Supreme Court and he is one of our best Judges—and I think the patience which he has shown in tackling this problem is something superb.

At every stage, the Commission met with non-cooperation. As the Report says, even the statement that was put in? was not answered and evidence was not led by the man who is supposed to be the chief architect of all these malpractices, Shri Ramakrishna Dalmia. As regards the other persons also, all sorts of documents were destroyed. All these things would not have been brought to light but for the appointment of this Commission and for the Report on Dalmia. Now, the very existence of our economic life depends upon the honest development

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[Shri Akbar Ali Khan.] of our busines, and economic activities. That thing has been brought to light and we are given an opportunity to plug the holes by tightening up the Company Law Administration in respect of so many matters. It would be difficult, for instance, to justify commission fee in the case of underwriting of shares, which was taken by Dalmia and others. The very idea of underwriting is that some effort should be made, some risk should be taken and ultimately they would get a commission. Here thousands of rupees have been taken as commission for underwriting, but no effort was necessary and no risk was involved. Similarly, there are cases of breach of trust. I could quote clear cases of breach of trust, but I have got limited time. In these matters we have not only to tighten up our Company Law, but we have also to proceed against offenders according to law.

Then, again, I want to ask, after the Bose Report, why the matter was referred to Shri Daphtary and Shri Sastri. There I do not agree with the conduct of the Government that it was necessary again to refer to them. They could have entrusted it to the Advocate-General or Attorney-General or whoever was responsible and on the basis of that they should have proceeded according to law. But possibly that was a further precaution that the Government took, so that it may not be considered that the Government has been prejudiced. It has been said by Mr. Chordia and some others that the Government proceeded against Dalmia group because they were not persona grata to them. Do the facts exposed justify this observation? Certainly not. (Interruption). So far as my hon. friend, Shri Khobaragade, is concerned, it is open to him to make any charge. But so far as we aTe concerned, our conscience is clear and our conduct is unblemished. I can say that the whole conduct of the Government in this matter has been of a very high standard

SHRI B. D. KHOBARAGADE (Maharashtra): May I put a question?

SHRI AKBAR ALI KHAN: I am not vielding. You have got the right to speak. I know your name is there. When you speak you can reply. What I want to bring to the notice of the House is that so far as malpractices are concerned, the Bose Report has brought them to our knowledge and that is a great contribution, notwithstanding the expenditure. I do not want that anybody not connected with the enquiry should be lebelled as one who is not patriotic or one who has practised malpractices. It is unjust to the extent to which it relates to Tatas. I join my friend, Prof. Wadia, because as a member of the Central Wage Board I happened to know something about Tatas. They have been pioneers and their treatment of their employees is very creditable. I pay my tribute to the Tata family and to the founder, Jamshedji Tata. But there may be other concerns not so good. So, what I would recommend now, at this stage, is that the Government should appoint a Commission to enquire not only into the malpractices of all private companies—I would say, let the public sector enterprises also be enquired into. We want the standard of integrity of our concerns to go up. If there is anything wrong in the public sector, I would be the first to condemn it. If there is anything wrong in the private sector, let it be condemned. Let us not go on presumptions or doctrinaire approach.

Now, so far as the policy to be adopted is concerned—if you will permit me, Madam, I will take two minutes— this is a matter that has agitated tha minds of people in England. As you know, the Jenkins Report is there. There have been several reports in this connection. There has been a fight between the ingenuity of businessmen to find loopholes and the attempt on the part of the Government to plug those loopholes. So far as it is done according to law and

certain Dalmia-Jain

with h'onesty, it is permissible. I think the Government took all necessary measures according to law. We are not a fascist country. We are not a communist country. Whomsoever is concerned, we will enquire into the matter according to law and take necessary action without further delay against the persons who have been chargesheeted by Mr. Vivian Bose. There should be another commission, as just suggested to enquire into the affairs of other prirate companies a3 well as the public sector.

Then, the last point is to bring forward amendments immediately to tighten up the whole administration of Company Law. There I entirely agree with Mr. Bose as well as with the report of Mr. Jenkins. I will quote that para and close my observations. It is at page 814 of the Report. It says:—

"The Companies' Act of 1956, and the Amendment Act of 1960, has certainly brought about far-reaching changes to the provisions existing under the Indian Companies' Act, 1913 as amende?! in 1936. Various deficiencies and malpractices disclosed and discovered in the administration of companies have been lessened and the loopholes plugged to a large extent.

For example, one of the malpractices which came to our notice, namely, the premature and deliberate termination of managing agencies and payment of compensation for termination, . . . "

They used to terminate it far some reason and pay some huge compensation, lakhs of rupees. It goes on to say: —

"... has been effectively dealt with in the Companies' Act as well as in the Taxing Statute. We are, therefore, left with not many recommendations to make, and in making these, our endeavour has been not to impose any unneces-

That is one aspect which the Government will have to bear in mind.

It says :---

" . . .its directors and executives-such restrictions as would not yield any useful results. At the same time, we have striven to make recommendations so that the deficiencies which exist can be eradicated. As the Jenkins Committee has remarked, finality cannot be expected in the field of Company Legislation: and they go on to comment that it is necessary for the protection of shareholders, creditors and the intending investors, that the activities of companies, and those responsible for their management, should be subjected to a considerable degree of statutory regulation and control. But they also may say that controls and regulations carried to excess, may defeat their own objects, and in this respect, they share the view expressed by the Greene and Cohen Committees as to the undesirability. of imposing restrictions, which would seriously hamper the activities of the honest man, in order to defeat an occasional wrong-doer and the importance of not placing unreasonable fetters upon business which is conducted in an efficient and honest manner. We are in respectful agreement with this view."

I also submit that the Government should bear this in mind while appointing the commission and while bringing forward amendments in respect of our existing Company Law.

Thank you.

SHRI B. D. KHOBARAGADE: Madam Deputy Chairman, before I express my views on the Report of Mr. Justice Vivian Bose, I want to pay my tribute to Mr. Justice Vivian Bose and other members of the Com-

[Shri B. D. Khobaragade.] mission because they have produced this voluminous Report in spite of heavy odds and obstacles and impediments that were created by Messrs. Dalmia and Jain. Madam, in my opinion, this Report is an indictment not only of Messrs. Dalmia and Jain concern:; but it is also an indictment of the Government officers as well as the Government of Pandit Nehru.

Madam, after going through the Report, I have no doubt in my mind that Messrs. Dalmia-Jain are guilty of many offences which would be punishable under the Indian Penal Code. Some days ago Shri Shanti Prasad Jain had submitted a petition to the Lok Sabha. Mrs. Dalmia had also sent telegrams to Members of Parliament declaring that all of them were completely innocent, that they were not guilty of the charges framed by Mr. Justice Vivian Bose. If it is so, I would like to know why those persons did not appear before Justice Vivian Bose's Commission and prove their innocence. On the contrary they have tried to create all sorts of obstacles in the way of this Commission. If they were really clean and innocent, they ctiuld have come before the Commission with clean hands. But they did not. On the contrary, they have adopted all sorts of delaying tactics. They did not cooperate with the Commission, they non-cooperated with the Commission. It has been i ined in the Commission's Report on page 20:

"Evidence that would have been material was deliberately withheld and most of our efforts to get at the truth were successfully foiled."

Even if the Commission wanted to exa-certain documents, they were not produced. I will give you another instance from this Report itself, at page 27. One Mr. Agarwal was directed to produce the account books of Dalmia Cement Limited. Mr. Agarwal deliberately handed over these books to another firm Swadesh Nirman. Swadesh Nirman were direct-

ed to produce the documents. They did not produce the documents before Commission but told them that they were handed over to Bharat Development (Private) Limited. Ultimately these documents could be secured by the Commission only when different search warrants were issued for simultaneous search of three different premises of three different companies. So, it appears that Dalmia-Jain had something to hide from the Commission. They had a guilty conscience and therefore they did not try to co-operate with the Commission.

There are a number of instances in this Report itself. They have tried to defraud the Government, they have tried to defraud the shareholders. This Report mentions the gains secured by only Mr. Ramkrishna Dalmia. What are the gains secured by one individual, let alone the other partners in this firm? It is mentioned that Mr. Ramkrishna Dalmia has defrauded the shareholders and gained Rs. 2-60 crores. He has evaded income-tax and gained during that period to the tune of Rs. l'.S crores. How did he do it? A number of ingenious methods were devised by Dalmia-Jain concerns. They have fabricated the account books. They have manipulated all accounts. There are fraudulent transfers of shares. The shares are purchased by fictitious persons who do not exist at all. Another way was to liquidate a public company, sell the concern to some of Dalmia's private concerns, get hold of all the documents and account books, and afterwards conveniently dispose of all the account books and documents which would incriminate all those people. All such tactics and ingenious methods were adopted by those people for defrauding the shareholders and for evading the payment of taxes. In this Commission's Report also, at page 32 it is mentioned:

"We have found a number of instances in which books of *c-

count, Balance Sheets and Profit and Loss Accounts were manipulated."

TThis is .the finding of the Bose Commission. Therefore, in my opinion, I have no doubt that Messrs. Dalmia and Jain have indulged in all such malpractices at the expense of the shareholders and the Government and they have benefited and reaped huge profits. We are finding them guilty of those offences, criminal breach of trust, forgery, cheating and manipulation of accounts. What about those persons who have helpsd them to commit these offences? I am referring to the Government servants. Would it have been possible fop those people to commit those offences without their help? Madam, I will refer to the Report of Messrs. Daphtary and Sastry, in which they have mentioned;

"It appears that there were grumblings of dissatisfaction among the shareholders and representations made to Governmental authority in 1949, but no immediate action was taken."

This thing was brought to the notice of the Government in 1949 but no action was taken. It was stated by Mr. Daphtary in his Report. We know that the Government, had presented a challan in the Delhi Court in 1952. Mrs. Dalmia also had mentioned in her telegram that the m was presented not against any individual but against one corporate body for some of these offences. It means that the Government knew in 1949 and 1952 that the Dalmia concerns were indulging in criminal activities. If so, I would like to know what the Government officers did about it. They did not take any action against those people. (In-terruprion). Why did the Government not take any action against "those people?

I will quote another instance. I have already said how the Commis-

sion could not secure the documents and account books, and when the Commission found that the documents were not coming forward, they immediately issued warrants for simultaneous search of different concerns. But in 1952 when the Government appointed one Inspector, Mr. Chopra, for about seven or eight months he could not get anv documents, he could not get any account books. That is mentioned in this Report. Could not the Government issue search warrants immediately? Was it not possible for the Government to issue search warrants and search all the premises where they could find those documents? They did They allowed the Dalmia-Jain not do it. concern people to burn the documents and account books and destroy all the evidence that could have incriminated them.

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SHRI AKBAR ALI KHAN: May I know under which law they can do go?

SHRI B. D. KHOBARAGADE: Is not Government responsible in this matter?

Therefore, I say that the Government machinery is equally responsible. If we find Dalmia and Jain guilty, we should find all the people, who are concerned with the administration of the Company Law, guilty also

What about the Government itself Madam? I have referred to Government servants. But my charge is that these things could not have gone on without the co-operation and active support of the members of the Government. Lately, we have come to know about so many instances and episodes. Accusations are being made not from the side of the Opposition parties but by the Congress members. There was the accusation by Shri Harekrushna Mahtab against Shri B. Patnaik, Chief Minister of Orissa. The Kerala Congress Committee's President says that the Kerala Chief Minister is indulging in malpractices and that he is corrupt. We are receiving comReport of the Commission of Inauiry into

[Shri B. D. Khobaragade.] plaints—not from the Opposition members only but from the Punjab Congress dissidents also—that the Chief Minister of Punjab, Shri Kairon, is indulging in corrupt practices. What does this mean? It means that the Government at its highest level is also corrupt. Otherwise, it would not have been possible for those people to have all those things, and I would ask...

THE DEPUTY CHAIRMAN: You can continue later. You will have five minutes more.

SHRI B. D. KHOBARAGADE: I will try to finish.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, the DEPUTY CHAIRMAN in the Chair.

SHRI B. D. KHOBARAGADE: Madam, I was saying that only one single concern of Messrs. Dalmia and Jain has been singled out for this purpose. We come to understand that they have been victimised because this concern did not contribute to the funds of the Congress Party and because on certain occasions certain individuals differed on certain political issues. If certain individuals are victimised because they did not contribute to the funds of political parties and because they dared to express opinions different from those expressed by Pandit Nehru, this amounts to political blackmail. You allow them to indulge in all sorts of malpractices; and afterwards if they do not support you, you victimise them.

Madam, there are other concerns also. Reference has been made to the two concerns of Messrs. Birlas, the New Asiatic Insurance Company and the Ruby General Insurance Company.

The auditors' report on these two companies has not yet been placed before the House. It has been mentioned by the auditors that these two companies also have indulged in some fraudulent activities. Even then, no action is taken against them. Bose Commission has mentioned that Shriyans Prasad Jain was benefited by lakhs of rupees because an agreement was broken and v/as given compensation. But what about another firm of Shri Ram Ratan Gupta, managing agents of some limited companies at Kanpur? The agreement was broken and he was also given about Rs. 5 or Rs. 6 lakhs as compensation. This case went up to the Supreme Court and Shri Ram Ratan Gupta won that case. But there is discrimination. You want to victimise the members of Dalmia and Jain concerns but you are giving patronage to Shri Ram Ratan Gupta because he happens to be a Congress member. You have not victimised him. On the contrary, you have given him a Congress ticket and sent him to Parliament. Why? It is because he is in the Congress. He has also indulged in the same sort of fraudulent activities as Ramkrishna Dalmia and others have done. Then why patronise him? Therefore this sort of discrimination should not be allowed.

Madam, it has been mentioned by the Vivian Bose Commission that strict measures should be taken to plug all the loopholes in the law and therefore, the Company Law should be amended as early as possible. Particularly, so far as the Memorandum of Association is concerned, it should be mentioned that no company will be able to start its business unless and until it is approved by the majority of the shareholders. We want that the private sector should also flourish in this country because we believe in mixed economy. We want the public sector as well as the private sector. For the industrial development of this country it is essential that the public sector and the private sector should simultaneously flourish. But it does not mean that we should help and cooperate with those fraudulent people.

No such person should be given any licences or any patronage by the Government. Merely plugging the loopholes and tightening Company Law administration will not be sufficient. It is essential that our Government machinery which is in charge administration of companies must be above corruption. However, stringent the measures we might incorporate in the Company Law. such measures will not be able to solve the problems and save the shareholders from the malpractices of the directors. Therefore, it is essential that we should have a very good administration which should be above Not only the Government corruption. machinery or the Government officers, but the Government itself must be above corruption. Pandit Jawaharlal Nehru and his Ministers What do you be above corruption. find today? I have already made a reference to certain instances 1 do not want to reiterate them. But we know that there are certain individuals. There is the case of Messrs. Serajuddin and Company. That Report has not yet come out. There are other names also. But if we want to save the investing public, then we must not only have a good Company Law but we must have an efficient administration which would be above corruption.

SHRI LOKANATHMISRA

(Orissa): In the case of Serajuddin, the major portion has gone to the Congress funds.

THE DEPUTY CHAIRMAN: The time-limit is over.

SHRI B. D. KHOBARAGADE: I will take only two or three minutes more. Therefore, it is essential

THE DEPUTY CHAIRMAN: There are so many speakers left. If everyone says that he would take two or three minutes more, you will be keeping out some.

SHRI B. D. KHOBARAGADE: It is very essential, therefore, that not

only the Government officers but the Government should be above corruption.

But there is another essential thing We must incorporate this demand in the Company Law itself that no limited company can contribute to the funds of political parties. We have been demanding this in this House since long but this fundamental and the most essential thing has not been incorporated in the Company Law. If we incorporate that thing, then the limited companies will not be compelled to contribute to the funcL of political parties, and if they are not in a position to contribute to the funds of political parlies, the political leaders will not be able to influence those companies and to ignore their malpractices.

Another thing is this. Why do the parties want funds? It is because they want to contest elections. They want to spend lakhs of rupees in the elections. It has been mentioned in the other House the other day—it was mentioned in the A.I.C.C. also-that if you spend a few lakhs of rupees you could be a Chief Minister and if you spend a crore of rupees you could be the Prime Minister of India also. That is the position of India. Therefore, if you do not want the political leaders to get contributions from the limited companies or from big business people, 'then the essential thing is that you must make the election machinery as less expensive as possible. Today, for a candidate it is not possible to contest the election until and unless he is in a position to spend Rs. 20 or Rs, 30 thousand. He may spend more. But even a very good, honest and sincere worker, if he is poor, if he has not got sufficient funds, cannot get himself elected. He must get the contribution from the big business people to contest the election. In that ease, he always oblige those people and he will not to discharge his duties and be able obligations without any favour. Therefor*, it LShri B. D. Khobaragade.J essential that we should see that elections are made as less expensive as possible.

So far as the individual cases axe concerned, I will only say that those people must be punished-not only Messrs. Dalmia and Jain but also the other people-like the Birlas, the Ram Ratan Guptas, who are indulging in this sort of activities. It has been mentioned by Mr. Daphtary and Mr. Sastri that in the absence of evidence it has not been possible to take any action against those people. I would suggest that Messrs. Daphtary and Sastri have pointed out some ca^es in which some action can bo taken. You get all the evidence that is necessary to prosecute them. If the court acquits them, that does not matter. There are a number of cases which are challar.ed by the police and acquitted ultimately. If it is not possible to prosecute them through normal processes, mse the Defence of India Rules and send all those people to jail. That must be done.

SHRI DHANANJOY MOHANTY (Orissa); Madam Deputy Chairman, It need hardly say that the Report of the Commission conveys a strong and justified impression of wholesale juggling with funds subscribed by the public and that the persons in the administration of Dalmia-Jain compa's have acted in utter disregard of honest commercial practice. We have to appreciate the tremendous job done by the Commission despite all handicaps and hurdles before them. The Report in question is before us and we can see for ourselves what a task it was.

The Central Government appointed tV>e Commission of Enquiry by an order dated the 11th December, 1956 when it was made to appear to them that there had been gross Irregularities which may in several respects and materials amount to illegalities in the management of companiei described in the report as the Dalmia-Jain group mies and that there had been

manipulation of the accounts. unjustified transfers and use of funds and assets had been made, moneys subscribed by the investing public were spent in a considerable measure not in the interest of the companies concerned but contrary to their interests and for the ultimate personal benefit of those in control or management, and the investing public as a result suffered considerable losses.

Here I regret to observe that the hon. Members speaking from the Opposition side do not take this background into consideration. They stand far away from the matter in issue. They have tried to drag in a number of companies against whom there is so far nothing at all. For instance, Shri Lokanath Misra has questioned as to why Messrs. Kalinga Tubes have not been included. His only ground for saying so is that Shri S. P. Jain was a shareholder of that concern. What a pity.

Much has been said about the delay in completion of the enquiry. Ministers that impeded the progress of the enquiry have been stated in chapter IV of the Report. We very well realise that the delay was inevitable. Any attempt to ascribe motives to Government is, therefore, unsustainable. It may be that this delay has given scope to the persons in management of the said companies to manipulate accounts and even destroy some material documents, but this could not, be helped because neither the Government nor the Commission could go out of the way to do anything more hastily or arbitrarily.

Madam, now that the enquiry is over and the Report is before us, we have to see how far the object with which the Commission was appointed has been achieved. The question, therefore, arises whether the enquiry was directed in aid of judgment or in aid of legislation or both. Since the Supreme Court ordered deletion of the words " the action which in the opinion of the Commission should be taken as and by way of

Keport of the Commission of Inquiry into

securing redress or punishment" from the original notification appointing Commission, there is now no dispute on this point. The object was to enquire into the matters and report in aid of legislation and not in aid of judgment. In my humble opinion, therefore, we should have discussed the Report In that light.

The Commission have taken great pains to bring to light the various ways and means in which various crimes in respect of the moneys invested by the public have been perpetrated. I would urge on the Government to take into serious consideration all those revelations and make suitable legislation to ensure in the future the due and proper administration of the funds and assets of companies and firms in the interest of the investing public.

Of course, far-reaching changes to the provisions existing under the Companies Act of 1913, as amended in 1936, have been brought about, various deficiencies and malpractices disclosed and discovered in the administration of companies have been lessened and the loopholes have been plugged to a large extent. But this is not all. No legislation can be absolute or perfect for all times to come. Circumstances arise at different times necessitating different changes in the law.

As for redress or punishment, I am rather disappointed to find from the jurists' report that material evidences have been tampered with, some material witnesses are dead, willing fitnesses are few, the question of limitation is there and various difficulties are foreseen. Moreover, there is a hint on nonprosecution of Mr. Dalmia. We have been told that the Government have directed further investigation into ten cases. Everybody knows how able, rich and influential are these big businessmen. They filed 99 legal objections and went up to the Supreme Court and in fact got the enquiry delayed for years. They have displayed extra human ingenuity. I would submit that here is a case where Government

should be strong enough and should lose no time before they rush these cases into the court of law because I do believe that law is the respector of no one. In this context I would expect the Government to see that further necessary legislation is made so that the future is well safeguarded. Whatever be the 'result of this enquiry or of the impending trials, I do believe that these Dalmias or whosoever may be there, they have forfeited their reputation and the trust of the public reposed in them. I am sure the public cannot forgive them nor can they forget them.

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Before I conclude, I would draw the attention of the House to the statement made by the hon. Mr. Govindan Nair who subsequently tried to correct himself, and in his attempt to correct that statement, I think he has given another misleading fact regarding Shri Bijoyanand Patnaik accepting Rs. 15 lakhs or several lakhs of rupees. I would demand from Mr. Nair a clarification on this.

SKHI M. N. GOVINDAN NAIR (Kerala): Mr. Harekrushna Mahtab received several lakhs of rupees for conduct of elections and other contests. That is there in the statement which I made before the House.

SHRI ARJUN ARORA (Uttar Pradesh): That is why he is no more the Chief Minister. Now we have a better Chief Minister in Orissa.

THE DEPUTY CHAIRMAN: Mohanty, have you anything more to say?

SHRI LOKANATH MISRA: Madam, this proves the allegation. There is no doubt about

(Shri M. N. Govindan Nair risee in his seat.)

THE DEPUTY CHAIRMAN: You have clarified. Now let him continue.

SHRI DHANANJOY MOHANTY: The statement of Mr. Nair does not apply to Mr. Biju Patnaik.

SHRI M. N. GOVINDAN NAIR I only said

THE DEPUTY CHAIRMAN: That is a matter of his opinion.

SHRI M. N. GOVINDAN NAIR: He misunderstood me. I only quoted from Mr. Biju Patnaik's pres_s conference. I did not say that Biju Patnaik accepted the money. In that statement it is stated that Shri Mahtab accepted the money.

SHRI DHANANJOY MOHANTY: Madam .

Tin: MINISTER OF INDUSTRY (SHRI N. KANUNGO): I take it that Mr. Govindan Nair's knowledge is derived from the newspaper cuttings and the press statement, nothing more.

 $\ensuremath{\mathsf{SHRI}}$ M. N. GOVINDAN NAIR: An official document circulated by the Orissa Government $% \mathsf{GNRI}$.

SHRI N. KANUNGO: Which he has not tried to verify.

SHRI DHANANJOY MOHANTY: It is now Mr. Patnaik's period of office. This he ha_3 said about the previous regime, not about Mr. Patnaik's period of Chief Ministership.

شرق بھارے الل کریل دد طالب،

(اترپردیوس): مهودید - اتلا کہا

ہا چکا ہے که اب زیادہ کہنے کی

گلتجائش نہیں مگر پھر بھی چلد

باتیں میں اس سدن میں رکھوں

گا ۔ آزادی کے بعد سے ہم دیکھتے

ہیں کہ غریب اور امیر آدمیوں کے

ہو گئی ہے اور یہ خلیج دنوں دن

بوہتی جا رہی ہے - ملک کی دولت

چلد آدمیوں کے عاتم میں اکیٹی

ہو رہی ہے اور دنوں دن وہ بوہتی

مو رہی ہے اور دنوں دن وہ بوہتی

ماد آدمیوں کے عاتم میں اکیٹی

ہا رہی ہے - ہمارا نصب العین یہ

ہا رہی ہے - ہمارا نصب العین یہ

نصبالعین یہ تھا کہ ہم اس

برابری اللهی کے اور اس ملک کے

ہرابری اللهی کے اور اس ملک کے

تعدیلی کویں ئے - یہاں کا جو آرتھک هو کی، ایک بدیادی پریورتن مگر هم کها دیکهتے ههی که آزادمی کے بعد سے همارا آرتهک تهانچه يه کهون هوای کس کو سمجھلے کی ضرورت ہے۔ یہ کہیں کے کہ عباری ايسيد ادمى ههو جود ابن بويد سرمايغدارول کٹھیٹلی کی طرح ناچتے میں - اور ان کا **پاتریلیم این** کو حاصل کہا جاتا ہے کہ ہونے ہونے بائس جب جلتے هموں تو ایک ملسات جهب مهن اور ایک الهکشن کے لئے ہواروں رویعہ ان کمھلاؤں سے لهتے هيں ---

भी जीलभंद्र याजी (बिहार): श्रापकी पार्टी क्या श्रापकी जमींदारी से चलती हैं?

شرى يهارے الل كريل ددطالبهه: هم تو بالكل فريب هيں - هم تو جس طرح سے الفكفن لوّتے هيں وه خود آپ جانتے هيں - سفلة پر هاتي ركهكر كهائے كه هم كس طرح سے لاكهون الهكش لوټر هين - ليكن روپهه هنارے ملسلو لوگ چلاؤ مهن خرب کرتے هیں اور یه ایک حقیقت ہے اور اُس حقیقت سے پردی پوشی نہیں کی جا سکتی ۔ ہبارے ملسٹر اور ہمارے کانگویس کے بہت سے سدسهه جو هين ولا لاکيون اور هزارون رويهه ان بڑے بڑے ہزنس میں سے لیتے هين - کڏي ايسے منسٿر هين جن لا فاربي بينکس ميں روپيم جمع <u>هے</u> أس كمي تحقيقات كيجيُّ إن يته لگائے که مدسترس کا کتا روہه، فارن بيلکس مهن هر - يهان تک کہ ملسٹروں کے گہروں ہر چہایا ڈالا جائے تو آپ کو سولے کی کھانھی ملهن کی - اور آپ کو معلوم هوکا كة أصلهمت كها هر - آج هم جود م کہیں که چور کو پکور

چون کفر از کعبه برخهزدکجاماند مسامانیآج هماری گورنده کے اندر کریشن
هے اور گورندات کے کتلے ملسترس
همان جلکے لوکے بوی بوی فرمس
سے هزاروں رویقه ماهوار تنخوالا کے
طور پر لے رہے همان اور ان کے رشته
دار نے رہے همان اور ان کے رشته
دار نے رہے همان - به ایک حقیقت
دار نے رہے همان - به ایک حقیقت
سے جانتا ہے - (Interruption)
سے جانتا ہے - (Interruption)
کے هان دموتیں کہاتے همان ان آگریشن
کے هان دموتیں کہاتے همان ان آگریشن
کیان جاتے هیں، ان کے بہان ان آگریشن
کیسہ لہنے هیں، ان کے بہان ان آگریشن

حقیقت هے اور یہ حقیقت هرایک آدسی کو اچھی طرح ہے۔

THE DEPUTY CHAIRMAN: Having said all this, will you come to the Vivian Bose Commission Report?

SHRI CHANDRASHEKHAR (Uttar Pradesh): Mr. Yajee is rebutting all this.

SHRI B. D. KHOBARAGADE: It is very relevant.

SHRI AKBAR ALI KHAN: I think that is not right. That is objectionable.

شری پہارے ال کبیل به طالب ان امری پہارے اللہ کبیل به طالب ان امری ہے دیکھنے میں که جس طرح جی دفتری کی رپورت ہے، آپ کو معاوم ہے کہ یہ بوے بوے وکیل میں اور یہ مؤاروں روپہہ ان یک ہؤنس میں سے لیتے میں - کہا کبھی ولا آپ کے موافق رپورت دے سکتے میں اور کبھی اصلیت ولا آپ کو بتا سکتے کہی اصلیت ولا آپ کو بتا سکتے کے خلاف کارروائی کی جا سکے کے خلاف کارروائی کی جا سکے

SHRI AKBAR ALI KHAN: But you are charging their motives. That is not right.

شبی بیارے لال کریل دوطالب، و ۔

این کی رپورٹ سدن کے سامنے ہے ۔

سدن اس پر بحث کو سکتا ہے اور ان

اور ان کے نام نے سکتا ہے اور ان

کے متعلق ایلی رائے دے سکتا ہے ۔

میں ایک حقیقت بتانا چاہتا ہوں

که یہ ان کے پرملفت رکیل میں

لور ہزاروں رویفہ ان بڑے بوے وکیارں

کو دیتے میں اور ان کی صلح لیتے

میں - گورنملٹ جو ان کو تیورے

[شرمي پهارت لال کريل د طالب ع] سے پہسے دیتی ہے اس کے مطابق وا کیسے رپورت دے سکتے میں یا ان کے خلاف رپورٹ دے سکتے میں یه ایک حقیقت هے اور مرآدسی اس کو اجھی طرح سے جاتا ہے۔ اسی طوح سے چارٹود اکارنٹیلت هیں ان قوموں کے اندر جو باقاءدہ وھاں کلم کوتے ہیں، جو ان کا بیالس شهمك وفهرلا يقاتے هيوره جو ومان پر ہو طریقہ سے ا_{رد}یگولرٹی کرتے میں اور رکھا جو ان فرموں کے اندر باقامده توکر هیل ره این کو قانون سے بنچلے کا رأسته دکھاتے رختے هیں۔ آب لاکھ کوشض کوتے رہیئے، کبیلی أيكت كو تائث كر ديجائے - ثالث سے قاتت کر دینجئے مگر یہ جہزیں جاری ومیں کی کیونکہ جب تک ھماری حکومت کے اندر کرپشن ہے، جب تک هماری حکومت ہے کریشن نہیں جائے گا، جب تک ھماری حکومت کے اندر سے یہ فیورٹزم نہیں جائے کا تب تک کسی حالت میں آپ ان کیپنہیں کا کیچہ بھی نہیں بكار سكنے هيں -

کنفا شہر هرا تها ۱۹۳۹ اور ۱۹۵۰ میں قالبها کی ان کمھلیوں کے متعلق که ان کے خلاف کارروائی کی جائے - اس کے بعد ۱۹۹۳ ع میں تھیکرسی کے متعلق شور هوا که ایک مسلا ایم - قی تھیکرسے هیں

جو بہت ہوے ہونس میں عیں بنبگی کے اندر ولا کتلی ایسی قبموں کے پارٹنر جین جو کہ ملیجنگ ایجینگس دیں بہت سی بوی بوی فرمرں کے نام لوں تو میرے خیال میں بے جا نہ ہو گا۔ ان میں سے بہت سی ایسی کمپنیاں میں جیسے ۔

Crown Spinning 8c Manufacturing Co. Ltd.

The Indian Manufacturing Co. Ltd.
The Western Indian Spinning and

The Hindustan Spinning & Weaving Mills Ltd.

Manufacturing Co. Ltd.

اور تهکستانل کی ایسی کئی

تمهنیاں هیں جن کے وہ تائریکٹر

تھے - چورمین آف دی انڈین کاتیج

مل فیڈریشی یه سب هیں اور اس

وقت یه شوروفل هوا تها که ان کے

مقلف کارروائی کی جائے اس وقت

گورندندی نے تهوری سی انکواری بھی

گورندندی نے تهوری سی انکواری بھی

کی تھی اور یه پته لکایا تها که جہ

ایسی فرمس هیں جو که پیپر پر

ایسی فرمس هیں جو که پیپر پر

موجود عیں - ان میں سے ایک فرم

موجود عیں - ان میں سے ایک فرم

یم متعلق یہاں کہا گیا تھا - یہاں

یم مهرے خمال میں آپ معاف قریس

"Many of you may be aware that as early as 1953, the Finance Ministry of the Government of India was apprised of evasion of income-tax amounting to crores of rupees by this group of industries. Even Prime Minister Nehru, the formar

Home Minister, late Pt. Pant, the Finance Ministers C. D. Deshmukh, T. T. Krishnamachari and Morarji Desai have been fully apprised of the ramifications of the Thackersey group . . ."

SHRI N. KANUNGO: What is the hon. Member quoting from?

THE DEPUTY CHAIRMAN: The Minister wants to know what you are reading from.

SHRI P. L. KUREEL *URF* TALIB: This i₃ just a pamphlet. This information is there.

النارسيفان 🙇 انفادسهشور هي اور میں یہ پرری ذاعداری سے کہہ رہا هیں کا یہ ایک حقیقت ہے۔ یہ سب معاملے ان کے سامنے لائے کئے اور کہا گا که کتلی اس طرح سے یہپو پر کبپتیاں ھیں جو کوٹھ لے ومی هیں جن کے پاس التسلسیز موجود ھیں اور جن سے لاکھوں کروڑوں روپیہ ناجانو طور پر اِس کمھلی نے يقايا هے بنہ تو آن کو خود اچھی طبح ہے معلوم ہے کہ اُس والت انکم تیکس تہارگمات نے بہی کوشص کی تھی اصلیت کا یتم لگایا جائے -اس کے مقولا دی ایکسچینم کلترول قپارٹمنت أف دى ريزرو بنك أف انڈیا نے بھی یہ کوشش کی تھی -اس کے بعد دی کسٹسس ڈپارٹملٹ آف دی گورنمنٹ آف انڈیا نے بھی سى - كستىس ايكت ك والليشن

کی یا ایسے جو کام ناجائز ہوئے ان کے متعلق پته لکانے کی کوشص کی مگر پته نہیں که اس کے بعد کیا حوا ۔ اس کے بعد خاموشی رهی اور اس کے اوپر کوئی کارروئی نہیں کی گئی ۔ اسی طرح سے بعد میں سراج الدین کا اور ہوتا ایلت کمپلی کا معامله بھی آپ اچھی طرح سے جائنے ہیں ۔

أب تاثاؤ مين آبلے - كتا اصلى لوهاء أچها لوهاء اسكريپ كے نام سے باهر نالا جانا هے جس سے که کروروں ورويهة ناجانو طور يو قاتا جي كماتے ههن - أب يولا مهن أنه - كتنا دنها شور کر رھی ھے کہ بولاز کیا کر رھے ھیں - آج ھم ان کے مددر دیکھتے هیں، انسٹی تہوشنس دیکھتے۔ هیں أور برع بزير عسهتال ديكهتے هين مگر کیا کبھی آپ نے فور کیا کہ یه روپهه کهاں سے آنا ہے - جب یه ملدر بلے تو یہ مودوروں سے جو لاكهون مؤدور ملون أور فيكتريون سين کام کرتے هيں ان پر دباو ڌال کو دو دو روپيه چار چار روپيه اور پاچ بانیم رویه وصول کیا گیا اور اس سے یہ ملدر بقائے گئے، یہ رفاہ عام كے كام كئے كئے - اسى طرح سے جاتلے بھی ہوے هسپتال هیں جتنے بھی خیراتی رفاہ عام کے کام بنے ہوئے میں یہ عام جلتا کے خون سے بلے موز ھیں - ایک ایک ایلت کے نہجے

ہوئس میں جو کنچھ چاہے وہ کر سکتا هے - ان گورنملت قیارتملتس کے اندر جتنا کریشن مے یہ سب ان بگ بزنس میں کا پیدا کیا ہوا ہے اور جو بچے بچے آفھسرس ھیں ان کو اس سے روبیہ ملتا ہے اس لئے اصلیت ساملے نہیں آتی ہے۔ توجب تک ان سے بالکل علیحدگی نہیں اختیار کریس کے اور گرزنملت ایک انڈیپلڈنٹ مشلری ان کے کام کو دیکھلے کے لیے قائم نہمیں کرتی ہے تب تک اسلیت لا یتم نہیں چلے کا کیونکہ ان کے پاس اتنا پیسہ ہے کہ پیسہ کے ذریعہ سے وہ گورنملت کے ملہ کو دہائے ہوئے ههرره ولا جلتا کی آواز کو اس کے یل پر روک سکتے میں - اخباروں کی کھا حالت ہے۔ آے ہوے ہوے اخبار کس کے هاتھ میں هیں۔ سب انہیں بگ ہزنس مین کے هاتهوں میں هیں اور اس وجه سے هماری آواز جلتا تک یا آپ تک نهين پهنچتي - هم چاتے هين کهتے هیں، استیتمات دیتے هیں پلیت قارم سے بولتے عیں مکر آخیا ہن میں کچھ بھی نہیں آتا - کیوں -اس لئے که بوے ہوے اخبارہ بوے ہوے ہونس میں چلاتے ہیں اور اس وجه سے هماری آواز سرکار تک نهیں پہنچ پاتی اور ان کو معلوم نہیں ہوتا ہے کہ جنتا کیا چاہتی ہے۔ مكر جانا سب جانتي هے له ديا کیا ہو رہا ہے۔

[شرو بدارے لال کویل عرف طالب] ایک ایک لاش موجود ہے مگر آپ حقيقت نهين ديكهنا جاهاء هيرا کیونکه سوکار نے ملسٹروں کو لاکھوں رویهة أن بوی فوموں سے ملتا هے -جلتا جلاتی ہے مگر ان کی طرف کسی قسم سے غور نہیں کیا جاتا -مهن زیاد؛ نه کیتے هوئے صوف یه کہوں کا کہ اسے طویقہ سے رپیہ کمانے والی اور بھی بہت سی فرسین هيو - آپ بولا کي طوف آيٽے يه ایک کتاب شائع هوئی تهی دومستاری آف بولا هاوس، بو کسی برسی صاحب نے نکالی تھی۔ بعد میں كنجه انكوائري بهي هوئي نهو اشياتك انشورنس نعهدى اور روبى جدول انشورنس کمپنی کے ہارے میں، مگر ولا رپورت سپریس کر دی گئی اور اصلیت سامنے نہیں آئی۔

عبر عبر ایک هی فرم تو عبر ایسا کهوں کیا جاتا هے – قالمها جین ایک هی فرم تو قصوروار نهیں تمام فرمیں قصوروار میں تمام فرمیں کے لئے ایک هیں۔ آپ ان تمام فرموں کے لئے ایک که یه کس طوح سے اپنے کیمیٹل کو اتلے تھوڑے عرصه میں دوگنا تیکنا کو چوگنا کرتے هیں اور کمپلی لا کے خلاف کام کرتے هیں اور کمپلی لا کے خلاف کی پرمذبت مشیدی نہیں بنائیں لیک پرمذبت مشیدی نہیں بنائیں کے لئے فرور بگ ہونس میں سے علیدگی نہیں اختیار فریں کے تب تک اصلیت نہیں معلوم هوگی – آج بگ

اب میں ویوین بوس کمیشن کی طرف آتا ہوں - ماں اب ایک معمولی سا قصہ ہوا تھوڑے دنوں کی بات ہے گورنملٹ خود کرپشن میں پڑی ہے - اگر گورنمٹ خود اس میں پارٹی نہ ہو تو کرپشن نہیں را سکتا - ابھی تھوڑے عرصہ کی بات ہے وہ میں آپ کو بتاتا عوں نیپکو بیول گیر آف انڈیا کے بارے میں -

"Napco Bevel Gear of India Ltd., have come out with a large issue on May 24th on the stock exchange.

The Detroit Bevel Gear Division of Napco Industries, Inc., U.S.A. was purchased in 1957 for approximately Rs. 43 lakhs.

In 1959, it wa_s offered to the Government of India for about Rs. 50 lakhs.

In 1960, it was appraised at approximately Rs. 199 lakhs.

Now it is being imported into India at a cost of Rs. 133 lakhs. Now this is obsolete junk machinery. This is how public money is being squandered and foreign exchange is being pocketed abroad."

اور کمپنی کے کوئی ڈائریکٹر مسٹو
پی - ایل کپرر سیں انہوں نے یہاں
بوڈس کمپنی بنا رکھی ہے - اس
میں دوسرے ڈائریکٹر مسٹو مہرا
ان کے سدھی ھیں اور تیسرے ڈایکٹر
ان کے بہنوئی ھیں اور وہ اس
کمپنی کے ذریعہ سے یہ سب کر رہے
ھیں - یہ سب کام ناجائز ھو رھا
ہے گورنمنٹ اس کے بارے میں انکوائری
کے میں نے ڈی ارز لکھے ھیں۔
کرے - میں نے ڈی ارز لکھے ھیں۔

لیٹرس لکھے ھیں کہ ھلدوستان میں کیا ھو رھا ھے۔ ان کا جواب بھی تسلی بخص نہیں دیا جاتا ھے اور اگر جواب دے دیتے ھیں تو اس پر کوئی کارروائی نہیں ھوتی ھے۔ تو اس نسام چیزوں کی طرب جر کہ میں نے پڑھا ھے فرر کیا جائے اور معلوم کیا جائے کہ کیا بات ھے۔ اسی نیپکو کہیئی پر آ۔تریا اور کئی باشر کے ملکوں میں مقدمے چلائے باشر کے ملکوں میں مقدمے چلائے تفصیل سے پھر کبی کہوں گا۔

میں ویوین ہوس کمیشن کی رپورت کی طرف آتا ہوں - اس میں بہت سی بانیں ہیں - یہ رپورت اتفی اچھی ہے کہ میں تو اس کی تعریف کئے بنا رہ نہیں سکتا ہوں - ایب ایڈرکیت ہونے کے ناتے میں سمجھ سکتا ہوں کہ انہوں نے کس طریقہ سے بالکل صفائی کے اتھ اور ثبوت کے ساتھ اس کریشن کو جنتا کے سامنے لانے کی کوشش کی ہے - آپ دیکھئے کہ کوشش کی ہے - آپ دیکھئے کہ کہتا ہے کہ کتابیں پیش کروہ ریکارڈس کہتا ہے کہ کتابیں پیش کروہ ریکارڈس سامنے لاو لیکن اوپنلی شارتی پرساد جین اور ان کے دوسرے پانچ پارڈنوس سامنے لاو لیکن اوپنلی شارتی پرساد جین اور ان کے دوسرے پانچ پارڈنوس انہوں نے ایسا نہیں کیا، انہوں نے کتابیں پیش نہیں کیا۔ انہوں نے کارڈس کو ضائع کیا - انہوں نے کاسینیکیشن کیا۔

certain Dalmia-Jain Companies

[شری پهارے تل کیل عرف طالب]
آف اگرنتس کیا اور ان کے اوپر
قورجری کا جارج بھی عائد هوتا
ھے اور سس ایوروپایشن آف پھلک
فاق کا چارج بھی - ان تمام باتوں
کے متعلق انہوں نے کھام کھلا استیشمنتس
دیئے ھیں - دو چار استیشمنتس کے
متعلق کرملل کنسھریسی، کرمنل
بریچ آف ترست، چیشنگ، فورجری
بریچ آف ترست، چیشنگ، فورجری
اور فلسیفیکیشن آف اگاونتس ایلن

"The records of all the companies would have been a great help to the Commission."

حالاتکه ریکارت مکمل طور پر ان کے ساملے نہیں آیا پھر بھی ولا کہتے ۔ میں -

"The others were deliberately destroyed by the persons in control in order to thwart any enquiry."

اس کے آگے وہ یہ کہتے میں ---

"We come next to the production of books. . . Shanti Prasad Jain continued evasive and secretive to the end in respect of these books.

"It is an offence for one of the parties to the litigation to suborn that witness and direct him to withhold the evidence and information that i_s sought from him and tell him not to produce the books that have been called for. This is precisely what Shanti Prasad Jain did in the case of these two companies."

اب ان کے جو قصور ہیں ان میں سے بہت سے قصور انڈین پیلل کوۃ میں ھیں جو کہ ان لوگوں پر مکمل طور پر ثابت ہوتے ھیں - مثلاً کومنل کنسیوریسی کے لئے ۱۲۰ بی آئی -

يى - سى الگو ھوتا ھے - پھر ئوسلال بریبے آف ترست کے لئے دفعہ ۲۰۹ ھے اور چیتنگ کے لئے ۱۸م اور ۱۳۲۰ ھے - فررجری آف ولیوایبل سیکورٹی کے لئے سیکشوں ۳۹۷ ہے اور فلسیفیکیشوں آف اکاونٹس کے لگے دفعہ ۲۷۷ آے هے اور فورجۃ ڈاکومانٹس کا استعمال کے لئے سیکشوں ۲۷۱ ھے - تو اندر پروزيكيوشن كيا جا سكتا ھے ۔ اور کمپذی لا میں بھی ایسے پراویزں میں جر کے ماتھت ان یروزکیوت کیا جا سکتا ہے۔ ایک معدولی آدمی یه کام کرے تو ولا تو زندگی بھر جیل سے نہیں چھٹکارا یا سکتا - آپ نوگ نگور لال کی بات کرتے ھیں ۔ نتور لال کیا ھے ان میں سے ایک ایک آدمی نتورالل کا باپ ھے ۔ نتورلال سے بھی زیادہ چارسو بیس میں یہ ماہر ہیں۔ آپ یته لکایئے اور دیکھئے - مر ایک ادمی کے لئے کہہ سکتے عیں کہ ولا انوسلت هے مگر اس رپورت سے ظاهر هوتا ہے کہ ایک ایک بزنس میں اور ایک ایک بھی قرم کا یہی رویہ ھے - یہی ارریگواراتیو سب کو رہے ھیں - انہوں نے کہلم کھلا کمیشن میں اس بات کو مانا ہے کوئی ایک کمپنی کی بات نہیں سپھی کمپنیاں اس طوح سے کر رهی هیں – تو پهر اُسی کمیلی کو کیوں چنا گیا اور دوسروں كوچهور ديا كيا - جلتا چلا رعى هے Report of the Commission of Inquiry into

که تاتا کے خلاف کارروائی کینچگے برا کے خلاف ساٹھانیا کے خلاف یعنی
جگی کملا پتی اندسٹریز کے خلاف
کارروانی کینچگے - اسی طرح سے ٹھیک سے
صاحب ھیں - تو سب نے معماور
کو دایکھئے پوری طرح کوتھرو کینچگے
ار پته لگائے - دایکھئے که جنتا نے
رویعہ کا کیا جو رہا ہے - کسی
طرح سے بھی ناجائز طور پر آیک،
دو آدسیوں کے جانے میں ساری دولت
نہیں آئی چاھیئے - عم تو کفٹری
نہیں آئی چاھیئے - عم تو کفٹری
کے احر سرشازم لانا چاھتے ھیں م ہادتے ھیں که اکانامک طاقت
آرتھک شکتی جو ہے وہ چلد آدمیوں
نہ کاہتے ہوئے کی نکہ مہرا تائم ختم
نہ کاہتے ہوئے کی نکہ مہرا تائم ختم
مور گیا ہے میں دو چار ان بانوں

"Moneys and assets of Companies in which the public had invested their monies were transferred to Dalmia-Jain concerns in the name of loans which were never repaid or realised but shown as realised by manipulating books of accounts or by falsely showing as having been realised or repaid by only book adjustments."

"Personal expenses of Shri Ramkrishna Dalmia were paid out of the funds of D.C.P.M. in the years 1948-49 and 1950-51 which totalled Rs. 4,62,339 at a time when he was not a Director or an Officer of the said Company."

"Lending of money to D.C.P.M. from various public limited companies in which Dalmia-Jain group had control for the purpose of misappropriating the money so lent or for converting the same to the personal use of members of Dalmia-Jain concerns.

Managing Agency Companies or Selling Agencies were incorporated with a condition that in case of breach of the terms of contract, compensation would be paid. The *modus operandi* was simple, *e.g.*, a Managing Agency was incorporated with a condition that if such management terminated prematurely, then compensation would be paid in a lump sum for the possible earnings of the Managing Agency for the unexpired period. This is how money was drained out and misappropriated. The Commission has found that appointment of such Managing Agency was unnecessary and brought into existence for fraudulent purposes.

Shares purchased at high prices were sold at abnormally low rates and thereafter again repurchased at high prices. The difference was misappropriated."

"Conspiracy to commit cheating by falsely and dishonestly representing by manipulating the accounts that certain companies had not been earning profits thereby inducing shareholders to sell the shares at low prices and purchasing those shares and thereafter declaring dividends and selling those shares at high prices.

Manipulating and antedating records thereby inducing investors."

(Time bell rings.)

بهت سی بانین هین - مین زیاده نه کهتے هوئے يه درخواست دووں کام اس ھاوس کے قلور یہ درخواست کروں گا که صرف رام کرشن ڈالمیا کے خلاف هی نهیں بلکه سب ادسیوں کے خلاف جو یانچوں پارتنرس هیں انملوةنگ شانتی پرساد جین - ان کے خلاف مقدمہ چلایا جائے کیوں که کنسپریسی میں ایک پارٹنر ایک بات کا ذمہ دار ہے تو اس بات کے لئے سب کی ذمت داری برابر هے اور سب لوگوں کو پرازیکیوٹ کیا جائے - جو بھی کمپنیز ھیں ان کو بھی پرازیکھوٹ کھا جائے اور ایک يرملنت مشيلري بنائي جائے جو كه ان سب کو دیکھے -

اسی طرح سے ازیسہ کے پٹنایک صاحب عیں، همارے چیف منستر پنجاب کے هیں - یو - پی کے هیں - اسی طرح سے اور کئی صوبوں میں ایسے لوگ هیں - ان کے خلاف جنتا اور بلی کہہ رهی هے، چلا چلا کو کہہ رهی هے، چلا چلا کو کہ رهی هی، ایک کانگریس پارٹی کے آدمی کہہ رهے هیں، مگر آپ کے کان پو جوں تک نہیں رینگئی، آپ کو سنائی نہیں دیتا - مہربانی کر کے سنئے اگر آپ چاھتے ھیں که

د*یمی کے اند*ر سوشازم لائیں اور چامتے هیں که آپ زندہ رهیں –

†शि प्यारे लाल क्रील 'तालिब' (उत्तर प्रदेश): महोदया, इतना कहा जा चुका है कि अब ज्यादा कहने की गुंजाइश नहीं है, मगर फिर भी चन्द बातें मैं इस सदन में रखंगा। आजादी के बाद से हम देखते हैं कि गरीव और अमीर आदिमयों के बीच में बड़ी भारी खलीज हायल हो गयी है ग्रीर यह खलीज दिन ब दिन बढ़ती जा रही है। मुल्क की दौलत चन्द आदिमियों के हाथ में इकट्ठी हो गयी है ग्रीर दिनों दिन वह बढ़तो जा रही है। हमारा नस्बलऐन यह था, कांग्रेस या रूलिंग पार्टी का नस्वलऐन यह था कि हम इस मल्क में सोशलिज्म लाएंगे, ग्रायिक बरावरी लाएंगे ग्रौर इस मुल्क के इक्तसादीढांचे में एक ब्नियादी तबदीली करेंगे। यहां का जो श्रार्थिक ढांचा है उसके अन्दर एक वृनियादी तबदीली होगी। एक बुनियादी परिवर्तन होगा। मगर हम बया देखते हैं कि ग्राजादी के बाद से हमारा ग्रार्थिक ढांचा खराव से खरावतर होता चला जा रहा है। ग्रीर इस मुल्क की दौलत चन्द ग्रादिमयों में इकट्ठी होकर रह गयी है। यह क्यों हुआ, किस तरह से हुआ इसकी समझने की जरूरत है। हम तो यह कहेंगे कि हमारी इस सरकार के अन्दर, हमारे मिनिस्टरों के ग्रन्दर ऐसे ग्रादमी हैंजो इन बड़े बड़े सरमायेदारों के हाथ में कठपुतली की तरह नाचते हैं भ्रौर उनका पैट्रोनेज उनको हासिल है। यह भी कहा जाता है कि वड़े बड़े बिजनस मैंन जब चलते हैं तो एक मिनिस्टर को एक जेव में श्रीर एक मिनिस्टर को दूसरी जेब में लेकर चलते हैं। कितने मिनिस्टर हैं जो अपने इलैक्शन के लिए हजारों रुपया इन कम्पनियों से लेते हैं ...

श्री शीलभद्र याजी (बिहार): श्रापकी पार्टी क्या श्रापकी जमीदारी से चलती है?

^{†[]} Hindi transliteration.

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श्री प्यारे लाल कूरील 'तालिब' : हम तो बिल्कुल गरीब हैं। हमतो जिस तरह से इलैक्शन लड़ते हैं वह खुद ग्राप जानते हैं। सीने पर हाथ रख कर कहिये कि हम किस तरह से इलैक्शन लड़ते हैं। लेकिन लाखों रुपया हमारे मिनिस्टर लोग चुनाव में खर्च करते हैं और यह एक हकीकत है और इस हकीकत से परदा-पोशी नहीं की जा सकती। हमारे मिनिस्टर ऋौर हमारे कांग्रेस के बहुत से सदस्य जो हैं वह लाखों हजारों रुपया इन बड़े बड़े विजनसमैन से लेते हैं। कई ऐसे मिनिस्टर हैं जिनका फॉरेन बैंक्स में रूपया जमा है। इसकी तहकीकात कीजिए और पता लगाइए कि मिनिस्टर्स का कितना रूपया फॉरेन बैक्स में है। यहां तक कि मिनिस्टरों के घर पर खापा डाला जाय तो ग्रापको सोने की खार्ने मिलेंगी । श्रौर श्रापको मालुम होगा **ग्र**सलियत क्या है? ग्राज हम चोर से कहें कि चोर को पकड़ो—चुन कुफ्र ग्रज काबा मसलमानी । कुजा मानद श्राज हमारी गवनंमैंट के अन्दर करपशन है भ्रीर गवर्नभेंटस के कितने मिनिस्टर्स हैं जिनके लड़के बड़ी-बड़ी फर्मस से हजारों रुपया माहवार तनख्वाह के तौरपर ले रहे हैं भीर उनके रिक्तेदार ले रहे हैं। यह एक हकीकत है और हर कोई इसको अच्छी तरह से जानता है। (Interruption.) अलावा वह बड़े बड़े बिजनेस मैन के यहां दावतें खाते हैं, उनके यहां जाते हैं, उनके यहां इनीगुरेशन करते हैं ग्रीर खुल्लम-खुल्ला पैसा लेते हैं। यह भी एक हकीकत है और यह हकीकत हर एक ग्रादमी को ग्रच्छी तरह सेमालुम है।

THK DEPUTY CHAIRMAN: Having said al] this, will you come to the Vivian Bose Commission Report?

SHRI CHANDRASHEKHAR (Uttar Pradesh): Mr. Yajee is rebutting all this.

Companies

SHRI B. D. KHOBARAGADE: It is very relevant.

SHRI AKBAR ALI KHAN: I think that is not right. That is objectionable.

श्री प्यारे लाल कुरील 'तालिब' : हम यह देखते हैं कि जिस तरह से दफ्तरी की रिपोर्ट है, शास्त्री जी की रिपोर्ट है, श्रापको मालूम है कि ये बड़े बड़े बकील हैं ग्रीर ये हजारों रुपया इन बिग बिजनेस मैंगों से लेते हैं। क्या कभो वह श्रापके मुग्राफिक रिपोर्ट देसकते हैं श्रीर कभी ग्रसलियत शापको बता सकते हैं जिससे इन विग बिजनेसमैंगों के खिलाफ कार्रवाई की जा सके।

SHRI AKBAR ALI KHAN: But you are charging their motives. That is not right.

श्री प्यारे लाल क्रारील 'तालिक' : उनकी रिपोर्ट सदन के सामने हैं । सदन इस पर बहस कर सकता है और उनके नाम ले सकता है घौर उनके मुताल्लिक घपनी राय दे सकता है। मैं एक हकीकत बताना चाहता हं कि यह उनके परमानेंट वकील हैं। वह हजारों रुपया इन बड़े बड़े वकीलों को देते हैं और उनकी सलाह लेते हैं। गवर्नमेंट जो उनको थोड़ से पैसे देती है। उसके मग्राफिक वह कैसे रिपोर्ट दे सकते हैं या इन लोगों के खिलाफ रिपोर्ट दे सकते हैं। यह एक हकीकत है और हर बादमी इसको अच्छी तरह से जानता है। इस तरह से चार्टर्ड एकाउन्टेट हैं इन फर्मी के ग्रन्दर जो बा-कायदा वहीं काम करते हैं, जो उनका बै-लेंस जीट वर्गरह बनाते हैं, जो वहां पर हर तरीके से इर्रेगलेरिटी करते हैं। ग्रीर वकील जो इन फार्मों के चन्दर बाकायदा नौकर हैं वह उनको कानून से बचने का रास्ता दिखाते रहते हैं। आप लाख कोशिश करते रहिए, कम्पनी एवट को टाइट कर बीजिये, टाइट

certain Dalmia-Jain Companies

[श्री प्यारेलाल कुरील 'तालिब']
से टाइट कर दीजिये मगर ये चीजें जारी
रहेगी क्योंकि जब तक हमारी हुकूमत के
अन्दर करप्शन हैं, जब तक हमारी हुकूमत से
करप्शन नहीं जायेगा, जब तक हमारी हुकूमत
के अन्दर से या फैंवरीटिज्म नहीं जायेगा
तब तक किसी हालत में आप उन कम्पनियों
का कुछ भी नहीं बिगाड़ सकते हैं।

कितना शोर हुआ था १६४६ और १६५० ई० में डालिमियां की उन कम्पनियों के मुताल्लिक कि उनके खिलाफ कार्रवाई की जाए। इसके बाद १६५३ ई० में ठैकरसे के मुताल्कि शोर हुआ कि एक मिस्टर एम० डी० ठैकरसे हैं जो बहुत बड़े बिजनेस मैन हैं बम्बई के अन्दर। वह कितनों ऐसी फर्मों के पार्टनर हैं जो मैनेजिंग एजेंट्स हैं बहुत सी बड़ी बड़ो फर्मों के और यदि में चन्द फर्मों के नाम लू तो मेरे ख्याल में बजा न होगा। उनमें से बहुत सी ऐसी कम्पनियां हैं जसे:

Crown Spinning & Manufacturing Co. Ltd.

The Indian Manufacturing Co. Ltd.

Fhe Western Indian Spinning & Manufacturing Co. Ltd.

The Hindustan Spinning & Weaving Mills Ltd.

स्रोर टैक्सटाइल की ऐसी कम्पनियां हैं
जिन के वह डायरेक्टर थे। चेयरमैन
साफ दी इन्डियन काटेज मिल फेडरेशन,
ते सब हैं स्रीर उस दक्त यह शोरोगुल
हुन्ना था कि उनके खिलाफ कार्रवाई की
जाय। उस दक्त गवनंभेंट ने थोड़ी सी इन्क्वारी
भी की थी स्रीर यह पता लगाया था कि
पनास एसी फर्मस हैं जो कि पेपर पर मौजूद
हैं। उनमें से एक फर्म के मुताल्लिक यहां

कड़ा गया था । मैं यह पैराग्राफ जरा सा पढ़ दूतों मेरे ख्याल में आप मुझाफ करेंगे :

"Many of you may be aware that as early as 1953, the Finance Ministry of the Government of India was apprised of evasion of income-tax ammounting to crores of rupees by this group of industries. Even Prime Minister Nehru, the former Home Minister, the late Pt. Pant, the Finance Ministers C. D. Deshmukh, T. T. Krishnamachari and Morarji Desai have been fully apprised of the ramifications of the Thackersey group"

SHRI N. KANUNGO: What is the hon. Member quoting from?

THE DEPUTY CHAIRMAN: *The* Minister wants to know what you are reading 'from.

SHRI P. L. KUREEL *VRF* TALIB: This is just a pamphlet. This information is there.

यह जनता की इन्फरमेशन है, मेरी अपनी इन्फरमेशन है और मैं पूरी जिम्मेदारी से कड़ रहा हं कि यह एक हकीकत है। ये सब मामले उन के सामने लाये गये और कहा गया कि कितनी इस तरह से पेपर पर कम्प-नियां हैं जो कोटा ले रही हैं जिन के पास लाइसेंस मौजद हैं ग्रीर जिनसे लाखों करोडों व्यया नाजायज तौर पर इस कम्पनी ने बनाया है। ये तो उन को खद ग्रच्छी तरह से मालुम है कि उस वक्त इन्कम-टैक्स 'डिपार्ट-मेंट ने भी कोशिश की बी कि असलियत का पता लगाया जाये । इस के इलाना दि एवसचेंज कन्द्रोल हिपार्टमेंट भाफ दी रिजर्व बक भ्राफ इन्डिया ने भी यह कोशिश की थी। इस के बाद दि कस्टम्स डिपार्टमेंट आफ दि गवर्नमेंट बाफ इंडिया ने भी सी कस्टम्स एक्ट के वायलेशन के या ऐसे जो काम नाजायज हुए उनके मुताल्लिक पता लगाने की कोशिश की मगर पता नहीं कि इसके बाद 879

नया हुन्ना । इसके बाद खामोशी रही ग्रौर उसके बाद ऊपर कोई कार्रवाई नहीं की गयी । इसी तरई से बाद में सिराजुहीन का और वर्ड एंड कम्पनी का मामला भी ग्राप अच्छी तरह से जानते हैं।

आप टाटाज में आइये । कितना असली लोंा, ग्रन्छा लोंा स्त्रेप के नाम पर बाहर निकाला जाता है जिससे करोडों रूपया नाजायज तौर पर टाटा जी कमाते हैं। अब विड्ला में ग्राइए । कितना दुनिया शोर कर रही है कि बिड़लाजक्या कर रहे हैं। भ्राज हम उनके मन्दिर देखते हैं, इन्स्टीटयशंस देखते हैं भौर बड़े बड़े भ्रस्पताल देखते हैं मगर क्या कभी भ्रापने गौर किया कि यह रुपया कां से भ्राता है। जब यह मन्दिर वने तो ये मजदूरों से जो लाखों मजदूर मिलों ग्रीर फैक्टरियों में काम करते हैं उन पर दबाव डाल कर दो दो रुपया, चार चार रुपया श्रौर पांच पांच रुपया वसूल किया गया श्रौर उससे यह मन्दिर बनाये गए। या रिफाहे श्राम के काम किये गये। इसी तरह से जितने भी बड़े ध्रस्पताल हैं, जितने भी खैराती रिफाहे धाम के काम बने हए हैं, य इ श्राम जनता के खून से वने हुए हैं। एक एक इंट के नीचे एक एक लाश मौजद है मगर आप हकीकत नहीं देखना चाहते हैं क्यों कि सरकार के मिनिस्टरों को लाखों रुपया इन बड़ी बड़ी फर्मों से मिलता है। जनता चिल्लाती है मगर उनकी तरफ किसी किस्म से गौर नहीं किया जाता । मैं ज्यादा न कःते हुए सिर्फं यह कहंगा कि इसी तरीके से रुपया कमाने वाली और भी बहुत सी फर्में हैं। श्राप बिड़ला की तरफ ग्राइए। यह एक किताब शाया हुई थी"हिस्ट्री ग्राफ बिड़ला हाउस" जो किसी बर्मन साइब ने निकाली थी। बाद में कुछ इन्क्वायरी भी हुई थी न्य एशियाटिक इन्शोरेंश कम्पनी और रूबी जनरल इन्शोरंश कम्पनी के बारे में मगर बर रिपोर्ट सप्रेस कर दी गयी और असलियत

सामने नहीं आयी । हम कहते हैं कि ऐसा क्यों किया जाता है। डालिमयां जैन एक ही फर्म तो कसूरवार नहीं, तमाम फर्में कसुरवार हैं। भ्राप इन तमाम फर्मों के लिये एक परमा-नेन्ट मशीनरी बनाइए ग्रौर देखिये कि ये किस तरह से भ्रपने कपिटल को इतने थोड़े अर्से में दूनना, तिनुना, चौनना करते हैं भ्रौर कम्पनी ला के खिलाफ काम करते हैं। जब तक इसके लिए एक परमानेंट मणीनरी नहीं बनाऐंगे ग्रीर बिग बिजनेसमैन से अलहदगी नहीं अख्तियार करेंगे तब तक असलियत नहीं मालुम होगी। ग्राज विग बिजनेसमैन जो कुछ चाहे वह कर सकता है। इन गवर्नमेंट डिपार्टमेंटस करप्शन है यह सब इन बिग-विजनेसमैन पैदा किया हुआ है बहे बडे श्राफिसमें उन को इन से रुपया मिलता है इसलिए श्चसलियत सामने नहीं खाती है। तो जब तक उन से बिल्कुल अलहदगी नहीं अस्तियार करेंगे श्रीर गवर्नभेंट एक इनडिपेंडेंट मशीनरी उन के काम को देखने के लिए कायम नहीं करती है तब तक ग्रसलियत का पता नहीं चलेगा क्योंकि उन के पास इतना पैसा है कि पैसे के जरिए से वह गवर्नमेंट के मंह को दबाए हए हैं, वह जनता की ग्रावाज को उस के वल पर रोक सकते हैं। श्रखवारों की क्या हालत है। ग्राज बड़े बड़े ग्रखबार किस के ाथ में हैं। सब इन्हीं विगविजनेसमैनों के ाथ में है और इसी वज: से हमारी ग्रावाज जनता तक या आप तक नहीं पहुंचती । हम चिल्लाते हैं, कहते ह, स्टटमेंट देते हैं, प्लेटफार्म से बोलते हैं, मगर ग्रखबारों में कुछ भी नहीं ग्राता । क्यों ? इसलिए कि बड़े बड़े ग्रखबार वड़े बड़े बिजनेस-मैन चलाते हैं और इस वजह से मारी आवाज सरकार तक नहीं पहुंच पाती और उन को माल्म नहीं पड़ता है कि जनता क्या चाहती है। मगर जनता सब जानती है कि क्या क्या हो रहा है।

Report of the Commission 0/ Inauiry into

882 certain Dalmia-Jain Companies

[Shri P. L. Kureel Urf Talib] विवियन बोस कमीशन की रिपोर्ट की तरफ ग्राता हं। हां, ग्रभी एक मामली सा किस्सा हुआ । थोड़े दिनों की बात है। गवर्नमेंट खद करप्यान में पड़ी है। यगर गवर्नमेंट खद इस में पार्टी न हो तो करप्शन नहीं रह सकता। अभी थोड़ अर्से की बात है वह मैं ग्रापको बताता हं--नैपको बैवलियर भ्राफ इण्डिया के बारे में ।

"Napco Bevel Gear of India Ltd., have come out with a large issue on May 24th on the stock exchange.

The Detroit Bevel Gear Division of Napco Industries, Inc., U.S.A. was purchased in 1957 for approximately Rs. 43

In 1959, it was 'offered to the Government of India for about Rs. 50 lakhs.

In 1960, it was appraised at approximately Rs. 199 lakhs.

Now it is being imported into India at a cost of Rs. 133 lakhs. Now this is obsolute junk machinery. This is how public money is being squandered and foreign exchange is being pocketed abroad."

भ्रौर कम्पनी के कोई डायरेक्टर मिस्टर पी० एल० कपूर हैं उन्होंने यहां बोगस कम्पनी बना रखी है। इसमें दूसरे डायरेक्टर मिस्टर मेहरा उनके सम्बन्धी हैं ग्रौर तीसरे डाय-रेक्टर उनके बहनोई हैं और वह इस कम्पनी के जरिये से यह सब कर रहे हैं। यह सब काम नाजायज हो रहा है। गवर्नमेंट इसके बारे में इन्क्वायरी करे। मैंने डी० ग्रोज लिखे हैं, लैटर्स लिखे हैं कि िन्दुस्तान में यु: सब क्या हो रहा है। इनका जवाब भी तसल्लीबहण नहीं दिया जाता है और अगर जवाब दे देते हैं, तो उस पर कोई कार्यवाही नहीं होती है। तो इन तमाम चीजों की तरफ, जोकि में ने पढ़ा है, गौर किया जाये ग्रौर सालुम किया

जाये कि क्या बात है। इसी नैपको कम्पनी पर श्रीर कई बाहर के मुल्कों में मुकदमे चलाये गये हैं। इस कम्पनी के मतल्लिक तफसील : हालांकि रिकार्ड मकम्मल तौर पर उनके

सामने नहीं ग्राया फिर भी बर्कते हैं— मावावयन बास कमाशन का रिपाट की तरफ ब्राता हं। इसमें बहुत सी बातें हैं। यह रिपोर्ट इतनी अच्छी है कि मैं तो उसकी तारीफ किये बिना रह नहीं सकता हं। एक एडवोकेट होने के नाते मैं समझ सकता हं कि उन्होंने किस तरीके से बिल्क्ल सफाई के साथ ग्रीर सब्त के साथ इस करप्शन को जनता के सामने लाने की कोशिश की है। ब्राप देखिए कि कमीशन एप्वाइंट होता है, तो वह त्रन्त कहता है कि किताबें पेश करो, रिकार्ड सामने लाग्नो। लेकिन श्रोपिनली शान्ति प्रसाद जैन ग्रीर उनके दूसरे पांच पार्टनर्स जो हैं उन्होंने ऐसा नहीं किया । उन्होंने किताबें पेश नहीं कीं। उन्हों ने रिकाइस को जाया किया । क्रिमिनल कान्सप्रेंसी की । फाल्सी-फिकेशन आफ एकाउण्टस किया और उनके ऊपर फोर्जरी का चार्ज भी आयद होता है और मिसएप्रोप्रिएशन ग्राफ पब्लिक फण्ड का चार्ज भी । इन तमाम बातों के मतल्लिक उन्होंने खुल्लम-खुल्ला स्टेटमेंट्स दिये हैं । दो चार स्टेंटमेण्ट्स के मतल्लिक किमिनल कांसप्रेसी किमिनल बीच भ्राफ ट्रस्ट, चीटिंग फोर्जरी श्रीर फालसीफिकेशन ग्राफ एकाउण्टस एन्ड रिकाइस कहा है। वह कहते हैं . . .

"The records of all the companies would have been a great help to the Commission."

"The others were deliberately destroyed by the persons in control in order t'o thwart any enquiry."

इसके ग्रामे वह यह कहते हैं--

"We come next to the production of books Shanti Prasad Jain continued evasive and secretive t'o the end in respect of these books."

"It i_s an offence for one of the parties to the litigation to suborn that witness and direct him to withhold the evidence and information that is sought from him and tell him not to produce the books that have been called for. This is precisely what Shanti Prasad Jain did in the case $_0$ f these two companies."

श्रव उनके जो कसूर हैं उनमें से बहुत से कसूर इंडियन पैनल कोड में हैं, जोकि उन लोगों पर मकम्मल तौर पर साबित होते हैं। मसलन किमिनल कांसप्रेसी के लिए १२० बी० ग्राई० पी० सी० लाग होता है। फिर किमिनल बीच श्राफ ट्रस्ट के लिए दफा ४०६ है श्रीर चीटिंग के लिए ४१८ और ४२० है। फोर्जरी बाफ वैल्यएबल सिक्यरिटी के लिए सैक्शन ४६७ है और फाल्सीफिकेशन आफ एकाउण्टस के लिए दफा ४७७ ए० है और फोर्ज्ड डाकमेंटस का इस्तेमाल करने के लिए सेक्शन ४७१ है। तो उनके ग्रण्डर प्रोसीक्यशन किया जा सकता है। कम्पनी ला में भी ऐसे प्रोवीजन हैं, जिनके मातः त उनको प्रोसीक्युट किया जा सकता है। एक मामुली आदमी यह काम करे तो वह तो जिन्दगी भर जेल से नहीं छटकारा पा सकता । ग्राप लोग नटवर लाल की बात करते हैं। नटवर लाल क्या है ? इनमें से एक एक भ्रादमी नटवर लाल का बाप है। नटवर लाल से भी ज्यादा ४२० में ये माहिर हैं। श्राप पता लगाइए और देखिए । हर एक ग्रादमी के लिए कह सकते हैं कि वड़ इनोसेण्ट है, मगर इस रिपोर्ट से जाहिर होता है कि एक एक विजनेस-मैन और एक एक बड़ी फर्म का यही रवैया है। यही इर्रेगलैरिटीज सब कर रहे हैं। उन्होंने खल्लम खल्ला कमीशन में इस बात की माना है कि यह कोई एक कम्पनी की बात नहीं है, सभी कम्पनियां इस तरह से कर रही हैं। तो फिर इसी एक कम्पनी को क्यों चना गया ग्रीर दूसरों को छोड़ दिया गया ? जनता चिल्ला रही है कि टाटा के खिलाफ कार्रवाई कीजिये, बिइला के खिलाफ, सिंघानिया के खिलाफ यानी जुग्गीलाल कमलापति इंडस्ट्रीज the administration of certain Dalmia-Jain Companies

के खिलाफ कार्रवाई कीजिये। इसी तरह के ठेकरसे साहब हैं। तो सबके मामलों को देखिए पूरी तरह गोध्यू कीजिए और पता लगाइए। देखिए कि जनता के रुपये का क्या हो रहा हैं। किसी तरह से भी नाजायज तौर पर एक दो आदमियों के हाथ में सारी दौलत नहीं आनी चाहिए। हम तो कंट्री के अन्दर सौशल्जम लाना चा ते हैं। हम चाहते हैं कि एकोनोमिक ताकत, आधिक शक्ति जो है वह चन्द आदमियों के हाथ में न रहे। इससे ज्यादा न कहते हुए; क्योंकि मेरा टाइम खत्म हो गया है, मैं दो चार उन बातों को जरूर कहूंगा, जोकि कमीशन ने कही हैं। मैं उनकी तरफ जरूर ध्यान दिलाऊंगा। ज्यादा नहीं कहंगा सिर्फ उनको पढ दंगा:—

oneys and assets of Companies in which the public had invested their monies were transferred to Dalmia-Jain concerns in the name of loans which were never repaid or realised but shown as realised by manipulating books of accounts or by falsely showing as having been realised or repaid by only book adjustments."

फिर उन्होंने कहा है : ---

"Personal expenses of Shri Ram-krishna Dalmia were paid out of the funds of D.C.P.M. in the years 1948-49 and 1950-51 which totalled Rs 4,62,339 at a time when he was not a Director or an Officer of the said Company."

फिर ग्रागे उन्होंने कहा है:---

"Lending of money to D.C.P.M. from various public limited companies in which Dalmia Jain group had control for the purpose of misappropriating the money so lent or for converting the same to the personal use of members of Dalmia-Jain concerns.

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Report of the Commission of Inquiry into

[Shri P. L. Kureel Urf Talib.J

Managing Agency Companies or Selling Agencies were incorporated with a condition that in case ot breach of the terms of contract, compensation would be paid. The modus operandi was simple, e.g., a Managing Agency was incorporated with a condition that if such management terminated prematurely, then compensation would be paid in a lump sum for the possible earnings of the Managing Agency for the unexpired period. This is how money was drained out and misappropriated. The Commission has found that appointment of such Managing Agency was unnecessary and brought into existence for frau-dulant purposes.

Shares purchased at high prices were sold at abnormally low rates and thereafter again repurchased at high prices. The difference was misappropriated."

बड़े सीरियस चार्जेज हैं, इन पर श्राप सौर करें :---

"Conspiracy to commit cheating by falsely and dishonesty representing by manipulating the accounts that certain companies had not been earning profits thereby inducing shareholders to sell the shares at low prices and purchasing those shares and thereafter declaring dividends and selling those shares at high prices.

Manipulating and antedating records thereby inducing investors."

बहुत सी वार्ते हैं। मैं ज्यादा न कहते हुए या दरख्वास्त कहंगा, इस हाउस के फ्लोर पर दरख्वास्त कहंगा कि सिफं रामफृष्ण डाल-मिया के खिलाफ ही नहीं, बिल्क सब ब्राद-मियों के खिलाफ, जो पांचों पार्टनसं हैं, इंक्ल्डिंग शान्ति प्रसाद जैन, उनके खिलाफ मुक-दमा चलाया जाए, क्योंकि कांसप्रेसी में एक पार्टनर एक बात का जिम्मेदार है, तो इस बात के लिए सबकी जिम्मेदारी बराबर है और सब लोगों को प्रोसीक्यूट किया जाये।

certain Dalmia-Jain Companies बड़ी कम्पनीज हैं, उनको भी प्रो

जो बड़ी कम्पनीज हैं, उनको भी प्रोसीक्यूट किया जाये श्रीर एक परमानेंट मशीनरी बनाई जाए, जो कि इन सबको देखे।

इसी तरह से उड़ीसा के पटनायक साहब हैं। हमारे चीफ मिनिस्टर पंजाब के हैं। यू० पी० के हैं। इसी तरह से श्रीर कई सूबों में ऐसे लोग हैं। उनके खिलाफ जनता श्रोपिनली कह रही है, चिल्ला चिल्ला कर का रही है, श्रापकी कांग्रेस पार्टी के श्रादमी का रहे हैं, मगर श्रापके कान पर जूं तक नहीं रेंगती, श्रापको सुनाई नहीं देता। मे रबानी करके सुनिये श्रगर श्राप चाहते हैं कि देश के श्रन्दर सोशालिज्म लाए श्रीर चा ते हैं कि श्राप जिन्दा रहें।

श्री महाबीर प्रसाद शुक्ल (उत्तर प्रदेश) : उपसभापित महोदया, सबसे पहले मैं भी ग्रपना यह कर्तन्य समझता हूं कि कमीशन को उनके इस कठिन काम को सम्पन्न करने के लिए धन्यवाद दूं। धन्यवाद इसलिये ही नहीं देना चाहता हूं कि उन्होंने अनेक कठिनाइयों के बावजूद भी, बड़ी अड़चनों के बावजूद भी, बड़ी अड़चनों के बावजूद भी, बड़ी अड़चनों के बावजूद भी, बड़े परिश्रम से एक मुश्किल काम को किया है, बिल्क इसलिये भी धन्यवाद देता हूं कि उनके काम से हमको अपने देश के समाज के ऐसे वर्ग की सही तस्वीर देखने का मौका मिलता है, जिसका समाज में एक विशिष्ट स्थान हैं। इमें यह सोचने का भी मौका मिलता है कि उस वर्ग के साथ हमारा क्या व्यवहार होना चाहिये।

माननीया, याज से लगभग ४० वर्ष पूर्व हमारे देश में, हमारे समाज में, इसी तरह से ताल्लुकेदारी और जमीदारी प्रथा भी तस्वीर देखने को मिली थी। इससे पूर्व मारे देश में राजाओं माराजाओं की प्रथा की तस्वीर देखने को मिली थी। इस कमीशन के द्वारा हमारे देश के समाज का एक बड़ा अंग जो प्राइवेट सेक्टर में लगा हुआ है जिसके हाथ में बड़े बड़े उद्योग हैं, उसके कारनामों को देखने से जो तस्वीर हमको मिलती है, वह हमको सोबने का यौका देती है कि हमारा और हमारे Report of the

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Inquiry into

समाज का ग्रागे का, भविष्य नक्शा हो, उसमें इसका क्या स्थान हो। हमने ग्रपने समाज का लक्ष्य रखा है समाजवाद । हमको उस समाजवाद पर चलने के लिये धपनी गति को तेज करने का, श्रपनी दिशा को ठीक साधने का मौका इस रिपोर्ट से मिलता है। मैं इस दृष्टिकोण से इस रिपोर्ट को देखता हूं, तो मैं यह समझता हूं कि इसमें हमें यह भी देखने का मौका मिलता है कि मारा जो भारतीय दण्ड विधान है, हमारी जो दण्ड विधि संिता है, उसमें क्या क्या खामियां हैं कि जो हम इस प्रकार के प्रपरा-धियों को दंडित नहीं कर सकते ? हमारे कम्पनी ला में क्या दोष हैं, जिससे हम उनकी पकड़ नहीं कर सकते और क्या कारण है कि इस प्रकार सार्वजनिक हित के विरुद्ध यह उद्योगपति काम करते हैं ? हमारे समाज में क्या खामियां रह गई हैं, जिसके कारण यह सब सम्भव होता है ? इसलिये उप-सभापति महोदया, मैं यह निवेदन करना चाहता हूं कि हमें गम्भीरता से इस रिपोर्ट को दृष्टि में रखते हुए, सपने समाज के इस वर्ग के उन घृणित कारनामों को देखते हुए, ग्रपराध से भरे हुए कारनामों ग्रौर, हर प्रकार से, घणा योग्य कारनामों का, जिनका उल्लेख इस रिपोर्ट में किया है, उनको देखकर हम कोई निम्चय करें। इस रिपोर्ट में केवल एक डालिमिया जैन कन्सन्सं से मतलब नहीं है, बल्कि सारे देश के अन्य बडे बड़े उद्योगों में लगे हए व्यक्तियों को भी म किस दिष्टकीण से. किस कसीटी से देखें. इस बात का मौका हमको इस रिपार्ट से मिलता है।

मैं यह निनेदन करना चाःता हूं कि गदर्नमेंट इस रिपोर्ट को महेनजर रखते हए पूरी तौर से, गम्भीरता से, संविधान को, कम्पनी ला को और साथ ही हमारी दण्ड विधि महिता को, तीनों को महेनजर रखते हुए यह सोचे कि यदि हमारे समाज को भीर उद्योगपतियों को दोनों को जिन्दा रहना है, यदि में समाजवाद को जिस कदम से, जिस गति से हम नल रहे हैं, उसी दृष्टि से ले

जाना है, तो हम उनमें क्या संशोधन करें ? इस दिशा में कुछ मुझाव हमारे माननीय सदस्यों ने दिए हैं, जैसे ब्राडिट का नेशनेलाइ-जेशन करने का। ये तो ऐसे कदम हैं, जो मैं समझता हं गवर्नमेंट को बिना सोचे हुए बहुत जस्द उठाने चाहियें । सोचना यह पड़ेगा कि जिस तरीके से पंजी का दुरुपयोग किया जा रहा है, जिस प्रकार से धोखा धड़ी की जारही है, जिस प्रकार से टैक्स का इवेजन किया जाता है, इस प्रकार की तमाम चीजें जो हो रही हैं भीर जो स्मारी सरकार की पकड में नहीं भातीं ; वयोंकि हिसाव-किताब में जाल है, तो इन सब बातों को दण्डनीय किस प्रकार दिया जाये । इसके लिये कानून में संशोधन लाना आवश्यक है।

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हमारे विरोधी सदस्यों ने सबसे ज्यादा जोर भ्रष्टाचार की तरफ दिलाया जैसा कि वे प्रायः प्लेटफार्म स्पीच में दिया करते हैं। यदि भ्रष्टाचार को किसी सरकारी कानुन से रोका जा सकता तो आज संसार में भ्रष्टाचार का शब्द ही शब्दकोष में नहीं होता। फिर भी कानुन के द्वारा इस बात कीं कोशिश होती रहती है। लेकिन कानून की रचना करने से भी हालत यह होती है कि जो भी कानून धाप बनाइये, कानून से बचने वाला उसका रास्ता निकलता ही रहता है, यह दूसरी बात है कि कभी एक सिराजुदीन जैसा केस देखने को मिल गया । मैं य : कहना चाहता हं कि ऐसी कोई पार्टी हमारे देश में नहीं है भौर शायद संसार के किसी देश में नहीं होगी, जो कम्पनियों से और व्यक्तियों से चंदा ले कर भ्रपने राजनीतिक उद्देश्यों की पति में न लगाती हो । माननीय सदस्य जो इस बात की कोशिश करते हैं, जोर शोर से चिल्ला चिल्ला कर कहते हैं, खुद उनकी पार्टी द्वारा लिये हए चंदों को ही देखा जाय। मैं जानता हं, समाजवाद के नेता डा० राम मनोहर लोहिया, जो फर्रखाबाद से चनाव लड कर ग्राये हैं क्या उन्होंने कहीं से 🖣 साले कर चनाव नहीं लड़ा। मैं कोई उनका हिसाब किताब रखने वाला नहीं हुं लेकिन जिस Commission of Inquiry into

[श्री महाबोर प्रसाद श्वल] प्रकार के लांछन उनके ऊपर लगाए गए हैं. हमारे दोस्तों ने लांछन लगाए हैं, उन के ब्राधार पर और अपनी जानकारी से मैं कह सकता हं कि हमारे समाजवादी पार्टी के नेताको उतना रुपया डलैक्शन में खर्च करना वांछनीय नहीं है, बल्कि मैं कहता हं, उनके लिये जधन्य काम है, उतना उन्होंने खर्च किया श्रौर वह ग्रादमी कभी समाजवाद की तरफ कदम नहीं उठा सकता. जो विना सरकार में प्रवेश किये ही लाखों रुपये प्जीपतियों से ले सकता है। वह सरकार में आने पर न जाने कितने लाख रुपये उन्हीं पंजीपतियों से ले सकता है, यह उसका नम्ना पेश करता है। मैं श्रौर पार्टियों के बारे में भी यह बात कह सकता हं, लेकिन मैं यहां वह सब कहने के लिये उपयुक्त जगह नहीं समझता हं; क्योंकि मैं प्लेटफार्म पर नहीं बोल रहा हूं। मैं उन सुझावों को इस सदन में रखना चाहता हं, जिनसे सरकार इस रिपोर्ट से फायदा उठाए, जिसले समाज का हित हो और हमारे समाज के पैसे का जो दुरुपयोग किया जाता है. वह न हो सके श्रीर समाज का भ्रपराधी उसी प्रकार का भ्रपराधी माना जाये. जैसे कोई गिरहकट होता है, चोर होता है, डकैत होता है। बड़े बड़े राजमहलों में रहने वाला, एयरकंडीशंड घरों में रहने वाला हवाई जहाज में सफर करने वाला, जो डाक श्रीर चोर हमारे समाज में विद्यमान है, उसकी तरफ सरकार ध्यान दे, ग्रपराध करने पर कानून से उसकी पकड़ हो सके, ऐसी चेष्टा हमें करनी चाहिये और इसके लिये सरकार को न्यवस्था करनी चाहिये । यदि सरकार इसमें ढील करेगी, तो यह देशहित में नहीं होगा।

हमारे अपोजीशन वालों की तरफ से सरकारी कर्मचारियों द्वारा घस ग्रीर रिश्वत लेने की बात कही जाती है। तो जहां ऐसी बात पाई जाती है, वहां हमारी सरकार उनको दंड देती है। यह कहना कि सरकारी कर्मचारी रिश्वत लेते रहते हैं, तो मैं यह पृष्ठना चाहता हं कि ये सरकारी कर्मचारी कहां से आए हैं ? अगर सरकारी कर्मचारियों की गणना की

जाये तो कितने ऐसे निकलेंगे, जो हमारे विरोधी दल के सदस्यों के, चाहे वे समाजवादी पार्टी के हों, चाहे कम्यनिस्ट पार्टी के हों, उनके भाईबन्द होंग, उन की कमाई का पैसा उन के बच्चों की पढ़ाई में खर्च होता है। इसलिये यहां प्लेटफार्म पर कह देना तो बहत आसान होता है. लेकिन भाई हमारा ग्रगर चोर है तो वह समाज का दश्मन है। किस तरह से हम चोर को चैक कर सकते हैं, किस तरह से पकड सकते हैं, किस तरह से दंडित कर सकते हैं, इसका उपाय हमें जरूर करना चाहिये।

ग्रन्त में मैं सरकार को धन्यवाद देता हं कि सरकार ने एक कमीशन जो बैठाया. उसने एक तस्वीर हमारे सामने रख दी। ग्रव मेरा सुझाव है कि एक ग्रौर कमीशन समझदार लोगों का जरूर बनना चाहिये जो उन तमाम बराइयों को महेनजर रखते हए कोई उपाय निकाले, जिससे ये सब चीजें दर हो सकें।

شرى عهدالغنى (بلنجاب) : مهدّم قيتي چهر مين - اس مين ميرا قصور نہیں ہے جتنا کہتی میں اتنا هي کهتا هون -

ارجن ارورا صاحب کی اور شکلا صاحب کی اور طالب صاحب کی تقریر سلنے کے بعد یہ اتلی هوللاک رپورٹ معلوم ہوتی ہے جو الزاموں سے بھری ہوئی ہے - سرکار کو تکمی مانتے میں اب مجھ قطعی کوئی شک نهين رها يعلى إيسى نالاثق سركار جو اتنے بوے گذاہ کو اتنے سال ذک چھیائے رکھے اور اس کو لٹکائے رکھے آس سرکار کو سرکار بلے رہے کا حق نہوں ہے - اس کا فهصاله ولا خود کریگی که ولا کتلی تکسی - اب ولا مگرمتھے کے آلسو

بهالے کے لئے س ھارس میں اس رپورٹ کو لائی ہے ۔ میڈم میں مانتا هوں که یه رپورت اوی هی اهم هے اور اس مين ڌالسها جي کا بھي نام آيا أور طالب صلحب نے کہا کا اگر ایک نے بھی قصور کیا ہے تو بھی پانے کو پهانسي پر لٽکايا جائے تو پهر تو ديھي میں نیفا جیسی بوہجتی ہوگی -کیوں کہ اس رپورٹ کو سدن میں نهين لايا گيا ته يهل نه لوک سبها مين اس مين مجرم كتني هين وه سرکار هی جانے - وہ اس رپورے کو الله يا نه الله ليكن أكر كرشا مهان كه مجرم قرار دیا گیا تو اس کے لئے سان کیبینگ کو مجروقرار دینا چاهئے ارر ساری کیبیدت کو ریزائن کرنا چاهئے اس نازک مسکله در بوا مشکل هوتا هے که اس پر نکته چیلی نه هو اور ایے اویر قابو یانے کی کوشش بھی کی جائے تو بھی اس کی امید کرنا ہوا مشکل ھو جانا مے کہ حق کی بات نہ نہی جائے۔

میڈیم ڈپٹی چیر میں - میں نے وہ خط دیکھا جو ڈپٹی سیکرٹری فائننس کو لکھا تھا اس کے پیراگراف و میں ۱۰ میں اور ۲۰ میں یہ اتراز کیا گیا کہ یہ کیس چلئے والا نہیں ہے - بغیر گوائی کے اس میں سزا ہونے والی نہیں ہے - کرمنل چارجز کو ثابت کرنا ہوا مشکل ہے لیکن پھر بھی سولار کی یہ خواہمی ہے کہ اس کنسرن کو ننگا کیا جائے ہے

بوی خوشی هوتی هے که کسی پر نگالا کی جائے - اے کا ان کو بھی سمجھ هوتی که ولا بولا صاحب کی طرح اپنی شوگر ملوں کی ^۱زین پلڈت جی کے الیکشن میں پھیلک دیتے تو شاید ان کے عالم ایسا برتاو نہ هوتا -

Companies

श्री विमलकुपार मन्तालालजो चौरडिया :

(नश्यप्रदेश): यह तो घर की बात है।

شری عبدالغلی: گهر کی بات کیا کہوں میڈم ڈپڈی چیومین - ایڈی آنکھ کا شہتیر نظر آتا ہے کون نہیں جا 17 الکہ کا تیر نظر آتا ہے کون نہیں جا 17 فیا نہیں کو جو شاوس ڈیکس دیتا ہے اس سے کہیں کم دیا گیا ہے اس کی لاکھوں رویھہ کی رقم بلتی ہے اگر اس کو جائز طور پر لیا جائے -

SHRI M. P. SHUKLA; What relation has it got with this Report?

SHRI P. N. SAPRU (Uttar Pradesh): On a point of order, Madam, I very strongly object to the remarks of a gratuitous and insulting character made by the speaker about the Anand Bhavan.

THE DEPUTY CHAIRMAN: Yes, Mr. Ghani, you had better be relevant.

شری عبدالغلی: سیں تبھی تو کہتا ہوں که سیرے اندر سلنے کی شکتی ہے لیکی ان کے اندر سللے کی شکتی نہیں ہے -

THE DEPUTY CHAIRMAN: You come to the Report.

Report of the Commission of Inquiry into nistration of 894 certain DaTmia-Jain Companies

شری عبدالغای : میں رپورٹ کے بارے میں کہہ رہا موں اس میں بتایا گیا ہے کہ بوے بوے پاپ ہوئے عیں ابیائے عوا ہے اور پبلک فنڈ کا نا جائز طور سے خرچ کیا گیا ہے -

SHRI N. KANUNGO: I submit for yoirr kind consideration that those offensive and insulting remarks, it is within your power to incorporate them in the proceedings or not. I would submit that you may.

THE DEPUTY CHAIRMAN; I am listening to his remarks. Yes, Mr. Ghani, com_e to the Report.

شرمي عهد الغلبي: ميذم چیر میں - رپورٹ میں صرف یہ دیا **حوا ہے** کہ انہوں نے پہلک فلڈ کا نا جائز طور يو خمے كيا هے اور انہوں نے لاکهوں رودیہ ادھو ادعر ک دیا ۔ یہی باندن اس میں آئی عین اور اس میں کیا آتی ہے پہلک فلق کے ساتھ انہائے کیا گیا پرس کمیشن کی رپورٹ میں کئی جگه بتدیا گیا نے که اس کا جرم فے اور اس کا جرم نہیں ہے -(Interruption ميدم دياس چيرمين-مين به کہتا ھوں کہ یہ گورنمات کے زیادتی ھے کہ وہ ھاوس کے ساملے اس زپورت کو رکھلے کی ضرورت نہیں سمجھتی جس میں یہ گارتبات انتکی اوتی ھے اس کے معلی میں یہ سنجھتا ہوں که جہاں ان کا دہل جامتا ہے وہاں وا اس ریورت کو چهاپ دیتے هیں جاتها راجه تته پرجا - میں یه کهه رها تها

كه آخر ايك پرائهويت كلسون يو هم نے توجه دی تو کیا پیلک کلسون کی طرف بھی ان کی ترجه جائے کی اس میں کندی ہے ایمانی ہو رهی اور کتنا اس میں نا جائز خرچه رها هے - میدم تیاہی چیر میں -مهور یهان اس هاوس مین بار بار كهتا هن كه يلانك مهن كثي آثيتمون پر کروزوں روپیم برباد کیا جا رہا ھے ليكن اس كا كوئي پوچهانے والا نهين ھے اور کروڑوں رہیدہ کرے کونے کے بعد کو چھوڑ دوا گیا ہے - میں گہتا حوں کہ بوس کمیشن کی رپورٹ کو بقائے میں برس صاحب اور آن کے ساتھدوں کی جتلی تعریف کی حائے اتلی کم ھے ۔ اس کو بٹانے میں انہوں نے بہت مدد کی - لیکن یه یوس کمیشن کی جو رپورٹ فے یہ کسی جم کا فیصلہ ئہیں مے ته کسی سیشن ،جم کا فیصہ ہے ۔ نہ کسی ہائی کورے نے قیصله کیا ہے نہ کسی سپریم کورث نے قیصلہ کیا ہے کہ پنس کو چاھیں وہ یهانسی پر لٹکا دیں کیونکہ اگر آپ ملک کا بھلا کرنا چاہتے ھیں تو اس کے سامل کلنکا تیویس لمیتن کا بھی کیس جانا چاھئے ان کے سامنے کلنکا اند۔ تریو کا بھی معاملہ جانا چاھئے۔ اس کے ساملے کلفانا اینچلسو کا بھی کیس جانا چاہئے جنہوں نے کروڑوں روبیه پیاک لا لوتا هے - اس میں چیف ملستر

भी विभलकुमार भग्नालालजी चौरिडिया : बड़े बाप का नालायक बेटा भी ही सकता है।

شرى عبدالغلى: چيف ملسٿر کا بینا یملی بوے باپ کا ہوا بینا هوتا هے - میتم دیتی چیر میں مهريد هاته مين ايک ڏکومنٽ هے اس ھر ایم - پیز کے دستخط میں اس پر ایم ایلیز کے دستخط هیں اس میں اپوزیشن پارتیز کے لیڈروں کے دستھط هیاں یه ذکرمذت راشتریتی کو دیا كيا هر - جس سين الزام لكيا كيا هر کہ اس حکومت کے تلے نہرویک میں جو چيف ملسقر هين وه برا پاپ کرتے ھیں کئی ہے ایسان ھیں کررزوں روپیه کی ہے ایمانی کرتے هدی - اگر آپ جات دیں تو اس دکومنٹ کو تیبل ير ركه دون تاكه جواب ديني والے بتا سكهن أور أروزأ صاهب طالب صاهب شکال صاحب یہ بتا سکیں کہ سرار أج کیا کرنے جا رھی ہے ۔ کس طرح سے فیوٹوں ہانہوں سے اس کے کاریٹ کونا اور ووير جلتا كو لرق رهے ميں - (در ايك جرم كرتا هے تو طالب صاحب كہتے ھیں کہ پہائسی دے دو سب کو لیکن میں ی*ہ کہ*تا ہوں کہ اگر آپ دا*س* کمیشن کی رپورٹ کو ساسنے رکھیے کے تو یته چلیکا که هدارے ملک میں کتلے سرام الدين موجود هين - مين كهتا هون که پهان دسهون سراج(لدين هين -

صاحب کی بهگم صاحبه هیں اور کسی میں همارے منستروں کی بیکم صلحیة اس کی چیر میں جیں ۔ آپ ان باتوں کو کھوں ساملے نہیں لاتے اور کھوں یہ باتهي سامنے نہيں۔ آئيں اس لئے کہ جہاں ان کا دل چامتا ہے ویسے ہی ولا رپورٹ ساملے لائے هیں تو داس رپورٹ کو همارے پرائم ملسٹر صاحب کیوں نہیں لاتے - میں نے پرائم منسلار صاحب کے بارے میں کچھ کہا تو سهرو صاحب خفا هوكئے - مهن نے پرائم منستر کی شان میں کوئی ہات نہیں کہی ۔ میں نے اتنا ھی کہا۔ تها که آباد بهون کا جو تیکس ہے وہ بهت كم لها جاتا هے جناا كه لها جانا چھٹے اس میں میں نے کوئی توهین کی بات نبیل کہی اتو میں کیم رها تها که آپ راقعی ای ترثیون کو جو پوس کمیشن کی رپورت میں یں ان کو دیر کرنا چاہائے میں اتو پہلے اپنے آپ سوجھ لو میں یہ اس لئے کہتا ہوں که بہت سے لوگ ايسے هيں جن کي طرف لاکھوں روپیم نب سیل تیکس کا هی هے او خطرہ اس بات کا ھے کہ وہ سب چلا جائے کا اور الکھوں روپیم انکم ۔ ٹیکس کا ہے کا ۔ پلجاب میں چو فارگو اور ڈاج کے ایجلسی والے ھیں میں یہاں پر نام نہیں لیتا که کس کے بیٹے میں نہ معلوم آن کے اوپر کتفا سیل ٹیکس ہے اور کتفا انکم ائی≯س ہے ۔

[شرى عبدالغثى]

(Interruption) تو یہاں تو صرف سراج الدين كا چراغ هے تو اس دين كا خدا هی خافظ هے - یه بات نہیں هے یہاں روبي انشورنس اور ایشیتک انشورنس کمپنیال میں برلا صاحب کے ابر تاتا ضاحب کی نہ جانے کیا نیا چیزیں مهں جن کے بارے میں ابھی ڈک کچه پته نهیں هے - وازیا صاحب بهی آئے اور وہ بھی شاستری اور فاری صلحب پر برس پرے که دونوں کہتے ھیں بغیر کسی اویڈنس کے عم کسی کو پھانسی دینے والے نہیں ھیں -میں ہوے ادب سے عرض کرنا چاعدا هوں که ولا پہلے آئے سیلے یا چھاتی میں نظر ماریں چاند پر تھوکئے سے کیا هوتا هے - (Interruption) کیا جانا هے که لومیا صاحب نے لاکھوں روپيه الهكشن مين خرچ كر ديا -سرمایه داروں سے لیکو - میں کہتا هوں که لاکھوں نہیں خرچ کئے یه تو چاند پر تھوکلے کی بات ہے - لوشیا صاحب کی الیکشن میں جلتا تھی اور وهيس سے طوفان اللها اور آندهي چلی اور ۲۰ آندهی به تهی که جو تعمی سرکار کے ذات دار لوگ مشتویوں میں بیٹھ کر اسٹیٹ سرکاروں میں بیٹھ کر جو اپانے پاپیں کے ذریعتہ کروروں روپیم هدا کر رهے هيں ايے رشته داروں کے لئے کرتے میں ہم ان

کو روے نہیں دیں کے - میڈم ڈپٹی چیر میں - میں ادب سے کہتا ہوں که دفتری اور شاستری کی بات کو یونهی هلکا سان کو نپتانے کی كوشش له كرين - كهوكم اكر دفتري اور شاستوی ہے ایمان هیں طالب صاحب کے کہلے کے مطابق ڈالمیا جین اور کئی جیدیوں کے ھاتھوں میں هیں تو مجھے در ھے کہ برر ایلا کمپلی کے اندر دیکھیں گے تو ہونے ہوے ماستوں کے بیتے نظر آئیں گے -بولا ایجلسی میں ممارے کانتی لال تیسائی نظر آئیں کے اور کئی ہوے ہوے عیں جن کا لاکھوں روپید سے سوال هوتا هے - آپ کو ہوے ہوے کلسرنس میں وزہروں کے رشتم دار نظر آئیں کے تو مہدم دیاتی چیر میں آپ کو اس بات نو سوچدا چاهئے اور اس بات کی همت کرنی چاهلے که ہمارے دیش کا کس طرح سے بھلا هو - بهلا تبهی هوکا جب میں اپنی برائی کو دیکهوں اور سرکار **اید**ی برائی کو دیکھے تو سجھے اجازت دیں که یه چو داکوملت هین ان کو تیبل پر وکھوں - اجازت ہے -?

THK DEPUTY CHAIRMAN: Have you finished? Mr. M. C. Shah; please be brief. There is one more speaker after you.

شری عبدالغلی : کیا اس قاکومفت که قیبل پر رکھنے کی اجازت ہے -? SHRI N. KANUNGO: Madam, what relevance has this paper got?

THE DEPUTY CHAIRMAN: You nave not read out from there. I do not think you can lay it on the Table of the House.

شری عبدالغلی : میدم میں یه چاهتا تها که یه دران اورت چاهتا تها که یه درا اولی کرتوت دیکھ لیں -

† श्री ब्रब्दुल रानी (पंजाव) : मैडम डिप्टी चेयरमैन, इसमें मेरा कसूर नहीं है; जितना कहती हैं उतना ही कहता हूं । श्रर्जन अरोड़ा साहब की और शुक्ला साहब की और तालिब साब की तकरीर को सुनने के बाद यह इतनी हौलनाक रिपोर्ट मालुम होती है जो इल्जामों से भरी हुई है। सरकार को निकम्मी मानने में अब मुझे कतई कोई शक नहीं रहा । यानी ऐसी नालायक सरकार, जो इतने बड़े गुनाह को इतने साल तक छपाये रखे ग्रौर उसको लटकाये रक्खे, उस सरकार को सरकार बने रहने का हक नहीं है। इसका फैसला वह खुद करेगी कि वह कितनी निकम्मी सरकार है । ग्रब वह मगरमच्छ के आंसु बराने के लिये इस राउस में इस रिपोर्ट को लाई है। मैडम, मैं मानता हुं कि या रिपोर्ट बड़ी ही ग्रहम है ग्रीर इसमें डालिमया जी का भी नाम आया और तालिव साहब ने कहा कि अगर एक ने भी कसूर किया है तो भी पांच को फांसी पर लटकाया जाये, तो फिर तो देश में नेफा जैसी ट्रैजेडी होगी क्योंकि इस रिपोर्ट को सदन में नहीं लाया गया, न यहां लोक सभा में। इसमें मजरिम कितने हैं, वह सरकार ही जाने । व इस रिपोर्ट को लाये या न लाये. लेकिन अगर कृष्णभेनन को मजरिम करार दिया गया तो उसके लिये सारी कैबिनेट को मुजरिम करार देना चाहिये भ्रौर सारी कैंबिनेट को रिजाइन करना चाहिये। इस नाजक मसले पर बड़ा मुश्किल होता है कि इस पर नुक्ताचीनी न हो और अपने पर काब पाने की कोशिश भी की जाये तो भी

इस की उम्मीद करना बड़ा मुश्किल हो जाता है कि हक बात न करी जाये।

मैडम डिप्टी चेयरमैन, मैंने वह खत देखा जो डिप्टी सेक्टेटरी फाइनन्स को लिखा था। उसके पैराग्राफ ६ में, १० में, १७ में १८ में और २० में यह इकरार किया गया कि यह केस चलने वाला नहीं बग़ैर गवाही के इसमें सजा होने वाली नहीं है। किमिनल चाजेंज को साबित करना बड़ा मुक्किल है लेकिन फिर भी सरकार की य ख्वाहिश है कि इस कन्सर्न को नंगा किया जाये । बड़ी खुणी होती है कि किसी पर निगा की जाये। यह काश. इन को भी समझ होती कि व विडला सा ब की तर अपनी सगर मिलों की कारें पंडित जी के इलेक्शन में फेंक देते तो शायद उनके साथ ऐसा बर्ताव न होता ।

श्री विमलकुमार मन्नालालजी चौरड़िया (मध्य प्रदेश) : यह तो घर की बात है।

श्री ग्रन्द्वल गनी: घर की बात क्या कहूं, मैडम डिप्टी चेयरमैन, ग्रपनी ग्रांख का शहतीर नजर नहीं ग्रांता, दूसरे की ग्रांख का तीर नजर श्राता है। कौन नहीं जानता कि ग्रानन्द भवन को जो हाउस टैक्स देना है उससे कम दिया गया है। उसकी लाखों रुपये की रकम बनती है ग्रगर उसको जायज तौर पर लिया जाये।

SHRI M. P. SHUKLA; What relation has it got with this Report?

SHRI P. N. SAPRU (Uttar Pradesh): On a point of order Madam, I very strongly object to the remarks of a gratuitous and insulting character made by the speaker about the Anand Bhavan.

THE DEPUTY CHAIRMAN; Yes, Mr. Ghani, you had better be relevant.

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श्री ग्रब्दुल ग्रनी: मैं तभी तो कहता हूं कि मेरे ग्रन्दर सूनने की शक्ति है, लेकिन उनके ग्रन्दर सूनने की शक्ति नहीं है।

THE DEPUTY CHAIRMAN: You come to the Report.

श्री अब्दल ग्रनी : मैं रिपोर्ट के बारे में क रहा हं। इसमें बतलाया गया है कि बड़े बड़े पाप हुए हैं, अन्याय हुआ है और पब्लिक फड़ को नाजायज तौर से खर्च किया गया है।

SHRI N. KANUNGO: I submit for your kind consideration that those offensive and insulting remarks, it is within your power to incorporate them in the proceedings or not. I would submit that you may . . .

THE DEPUTY CHAIRMAN: I am listening to his remarks. Yes, Mr. Ghani, come to the Report.

श्री ग्रब्दूल सनी : मैडम डिप्टी चेयरमैन, रिपोर्ट में सिर्फ य दिया हम्रा है कि उन्होंने पब्लिक फड का नाजायज तौर पर खर्च किया है ग्रीर उन्होंने लाखों क्पया इधर उघर कर दिया। यही वातें इसमें स्राती हैं स्रौर इस में क्या ग्राती हैं ? पब्लिक फाड के साथ श्चन्याय किया गया । बोस कमीशन की रिपोर्ट में कई जग बतलाया गया है कि इस का जुर्म है ग्रीर इसका जुर्म नहीं हैं।

(Interruption)

मैडम डिप्टी चेयरमैन, मैं यः कहता हं कि य गवनंमेण्ट की ज्यादती है कि वह ाउस के सामने इस रिपोर्ट को रखने की जरूरत नहीं समझती जिसमें यह गवर्नभेन्ट नंगी होती है। इसके माने मैं य समझता हं कि जहां उनका दिल चाहना है वहां वह उस रिपोर्ट को छाप देते हैं 'यथा राजा तथा प्रजा' । मैं या क रहा था कि ग्राखिर एक प्राइवेट कन्सर्न पर मने तवज्जो दी तो क्या पब्जिक कन्सनं की तरफ भी उनकी तवज्जो जायेगी कि इसमें कितनी बेईमानी हो रही है और

कितना इसमें नाजायज खर्चा हो रहा है ? मैडम डिप्टी चेयरमैन, मैं यहां इस हाउस में बार बार कहता हं कि प्लानिंग में कई ग्राइटमों पर करोडों रुपया बरबाद किया जा रहा है, लेकिन इसका कोई पूछने वाला नहीं है और करोडों रुपया खर्च करने के बाद इसको छोड दिया गया है। मैं कहता हूं कि बोस कमीशन की रिपोर्ट को बनाने में बोस साहब और उनके साथियों की जितनी तारीफ की जाये. उतनी कम है। इसको बनाने में उन्होंने बहुत मदद की । लेकिन यह बोस कमीशन की जो रिपोर्ट है व किसी जज का फैसला नहीं है, न किसी सेशन जज का फैसला है, न किसी ाई कोर्ट ने फैसला किया है, न किसी सुप्रीम कोर्ट ने फैसला किया है कि जिसको चाहें व फांसी पर लटका दें। क्योंकि ग्रगर श्राप मुल्क का भला चाहते हैं तो उसके सामने कलिंगा ट्यब्स लिमिटेड का भी केस जाना चाहिये । उनके सामने कलिगा इंडस्टीज का भी मामला जाना चाहिये । उसके सामने कलिगा एजेन्सीज का भी केस जाना चारिये जिन्होंने करोड़ों रुपया पब्लिक का लटा है। उसमें चीफ मिनिस्टर साहब की बेगम साि बा हैं और किसी में मारे मिनिस्टरों की बेगम सािबा उसकी चेयरमैन हैं। ग्राप इन बातों को क्यों सामने नहीं लाते ग्रौर क्यों ये बातें सामने नहीं ग्रातीं, इसलिये कि ज i उनका दिल चा ता उँ वैसे ही व रिपोर्ट सामने लाते हैं तो दास रिपोर्ट को हमारे प्राइम मिनिस्टर साहब क्यों नहीं लाते ? मैंने प्राइम मिनिस्टर साहब के बारे में कुछ कहा तो सप्र साहब खफ़ा हो गये । मैंने प्राइम मिनिस्टर की शान में कोई बात नहीं कही । मैंने इतना ही कहा था कि ग्रानन्द भवन का जो टैक्स है व बहुत कम लिया जाता है जितना कि लिया जाना चाहिये। उसमें मैंने कोई तौहीन की बात नहीं कही। तो मैं कह रहा था कि आप वाकई इन वृटियों को, जो बोस कमीशन की रिपोर्ट में हैं, उनको दूर करना चाहते हैं तो पहले अपने आप सुझ लो। मैं य इसिलिये कहता हूं कि बहुत से लोग एसे हैं जिनकी तरफ

लाखों रुपया सिर्फ सेल टैक्स का ही है और खतरा इस बात का है कि वह सब चला जायेगा ग्रीर लाखों रुपया इन्कम टैक्स का होगा । पंजाब में जो फार्गी ग्रीर डौज के एजेन्सी वाले हैं--मैं यहां पर नाम नहीं लेता कि किसके बेटे हैं--- मालम उनके ऊपर कितना सेल टैक्स है ग्रीर कितना इन्कम-टैक्स है ।

Report of the

Commission of

Inquiry into

श्री विमलकुमार मन्नालालजी चौरडिया: बढ़े बाप का नालायक बेटा भी हो सकता है।

थी ग्रब्दुल गंनी : चीफ मिनिस्टर का बेटा याने बड़े बाप का बड़ा बेटा होता है। मैडम डिप्टी चेयरमैन, मेरे हाथ में एक डाक-मेंट है। इस पर एम० पीज० के दस्तखत हैं उस पर एम० एल० ए० के दस्तखत हैं, इसमें अपोजीशन पार्टीज के लीडरों के दस्तखत हैं। य डाकुमेंट राष्ट्रपति को दिया गया है जिसमें इल्जाम लगाया गया है कि इस हकमत के तले नेहरू युग में जो चीफ मिनिस्टर हैं वह बडा पाप करते हैं। कई बेईमान हैं, करोडों रुपयों की बईमानी करते हैं । ग्रगर ग्राप इजाजत दें तो इस डाक्मेंट को टेबल पर रख दं ताकि जवाब देने वाले बता सकें और अरोडा साहब, तालिब साहब, शक्ला साहब यह बता सकें कि ग्राज सरकार क्या करने जा रही है। किस तरह से दोनों हाथों से इसके कार्यकर्ता श्रीर बजीर जनता को लट रहे हैं। श्रगर एक जर्म करता है तो तालिब साहब क ते हैं कि फांसी दे दो सब को । लेकिन मैं यह कहता हं कि अगर आप दास कमीशन की रिपोर्ट को सामने रखेंगे तो पता चलेगा कि मारे मुल्क में कितने सिराजदीन मौजूद हैं। मैं कहता हं कि यहां दसियों सिराजुद्दीन हैं। (Interruption) तो वहां तो सिर्फ सिराजुदीन का चिराग है, तो इस दीन का खुदा ही हाफिज है। यह बात नहीं है। यां रूबी इंश्योरेंस और एशियाटिक कम्पनियां हैं विडला साहव की श्रौर टाटा साहब की । न जाने क्या क्या चीजें हैं जिनके बारे में ग्रभी तक कुछ पता नहीं है। वाडिया साहब भी ग्राये और व भी शास्त्री

श्रीर दपतरी साहब पर बरस पड़े कि दोनों कः ते हैं बगैर किसी एविडेन्स के स्म किसी को फांसी देने वाले नहीं हैं। मैं बड़े ग्रदब से अर्जं करना चा ता हं कि वह पहले अपने सीने या छाती पर नजर मार, चांद पर थुकने से क्या होता है। (Interruption) कहा जाता है कि लोिया साब ने लाखों रुपया इलैक्शन में खर्च कर दिया सरमायादारों से लेकर । मैं कहता हं कि लाखों नहीं खर्च किये, यह तो चांद पर थुकने की बात है। लो िया साहब के इलैक्शन में जनता थी और वहीं से नुफान उठा और आंधी चली और वह आंधी य थी कि जो निकम्मी सरकार के जिम्मेदार लोग मिनिस्टिरियों में बैठ कर, स्टेट सरकारों में बैठ कर जो ग्रपने पापों के जरिये करोडों रुपया पैदा कर रहे हैं, ग्रपने रिश्तेदारों के लिये करते हैं, म उनको वोट नहीं देंगे। मैडम डिप्टी चेयरमैन, मैं श्रदब से कहता हं कि दपतरी और शास्त्री की बात को यों ही ल्का मान कर निपटाने की कोशिश न करें: क्योंकि अगर दपतरी और भारती बेईमान हैं, तालिब साहिब के कहने के मताबिक हालिमया जैन भीर कई जैनों के ाथों में हैं तो मुझे डर है कि बर्ड एण्ड कम्पनी के अन्दर देखेंगे तो बड़े बड़े मिनिस्टरों के बेटे नजर श्रायेंगे । बिडला एजेंसी में । मारे कान्तिलाल देसाई नजर आयेंगे और कई बड़े बड़े हैं जिनका लाखों रुपयों से सवाल होता है। श्राप को बड़े बड़े कन्सन्सं में वजीरों के रिश्तेदार नजर ग्रायगे । तो मैडम डिप्टी चेयरमैन, श्रापको इस बात को सोचना चािये और इस बात की हिम्मत करनी चाहिये कि मारे देश का किस तरह से भला हो। भला तभी होगा जब मैं अपनी बराई को देखं श्रौर सरकार ग्रपनी बुराई को देखे। तो, मुझे इजाजत दे कि ये जो डाकुमेंट हैं उनको टेबल पर रक्खं। इजाजत है ?

THE DEPUTY CHAIRMAN: Have Mr. M. C. Shah; you finished? please be brief.

There is one more speaker after you.

श्री ग्रब्दुल गनी : क्या इस डाकुमेंट को टेबल पर रखने की इजाजत है ?

SHRI N. KANUNGO: Madam, what relevance has this paper got?

THE DEPUTY CHAIRMAN: You have not read out from there. I do not think you can lay it on the Table of the Houe.

श्री ग्रब्दुल गनी : मैडम, मैं यह चाहता था कि ये जरा ग्रपनी करतृत देख लें।

SHRI M. C. SHAH (Guiarat): Madam Deputy Chairman, at the outset I would lrke to pay my compliments to the Bose Commission for producing a very valuable Report. I would say that the Report is revealing inasmuch as it reveals the defects and the loopholes in the administration of the Company Law. It also reveals the depth to which a business house, if it likes to go, will reach in getting undue and illegitimate advantage and profits. As we all know, for the development of our national economy, we have accepted both the private and public sectors to play their part. It is also well known that the private sector has done magnificent work in the development of our economy and it will not be proper to tarnish the private sector as such because we find some blacksheep in that sector. I would, however, suggest that it is up to the stalwarts of the private sector to use their good influence to see that such occurrences do not appear in future. Otherwise, the private sector has a very dark future. I would also say that the public sector also requires some improvement and it will be proper for us to see that both the sectors, private as well as public, play their proper role in the development of our economy. From the Report it appears that there is a trial of wits between the administration, that is the Company Law Administration, and the bigwigs of the big business houses. The Company Law was amended

twice, once in 1956 and then in 1960 and yet we find from the Report that undue advantage hase been taken by various business houses.

Companies

SHRI BABUBHAI M. CHINAI (Maharashtra): This was before 1956.

SHRI M C. SHAH; As long as it is permissible under the law to take any advantage, we cannot grudge it. But We must learn from experience and we should try to see that the Act is amended in as efficient a manner as possible so that such occurrences do not appear in future. (Interruption). This Act requires to be amended. Our friend, Shri Khandubhai Desai, made several suggestions for incorporation in the amendment coming next Under the present Act these companies are audited by private auditors. I would suggest that in the new Act private auditing should be done away with because we know that the auditors are paid by them. Auditors have to make their report from the materials that are made available to them. As they are paid by the companies, it is very difficult for them to insist on the proper record being placed before them. I would, therefore, urge the Government to see that this auditing is nationalised and auditor_s should not in any way be at the mercy of the private companies. I would also suggest that the distinction between private limited companies and public limited companies should be done away with. We have seen from our experience that private companies are a sort of family affair. The son, the son-in-law and the daughter all come in. They collect the money. These private limited companies are no good in view of the development that we are seeking. I would, therefore, urge that all companies should be public limited companies and there should be a strict watch over their working, over their finances and their set-up.

In the end, I would suggest that when the Act is to be amended, Government should be very careful to see that all the loopholes are plugged and

to ensure that in future the administration of these private business house₃ is carried on in an efficient manner.

Thank you very much.

SHRI M. M. MEHTA (Gujarat): Madam Deputy Chairman, I am glad that this Report is being discussed in Parliament. It is being as you know, since the last discussed session in the other House. The events had taken place before 19th August, 1956. So, I must say absolutely there is no #interest left in it. Time is also very short at my disposal. Unfortunately, I have no very big house to praise, as my friend, Prof. Wadia, had d While talking about the house of Tatas, it looked as if he was briefed by Tatas to talk good about them Naturally, this business houses is a decent one and he has all the faith in Tatas. Everybody knows its working, but I think it has no relevancy here to talk in praise of any other big business house. Anyway, I really ongr"atulate Justice Bose on putting in such tremendous amount of work for exposing the · as I wiil call working of them. Every line of the Report shows how they suck the blood of hundreds of Indians who invest in these companies so that their hard-earned money can be useful in their rainy days. Every page of this Report reveals criminal conspiracy to commit criminal breach of trust, cheating, forgery, falsification of accounts, etc. It has been a veritable exposure, but the corrupt official has virtually Jet the tycoons escape with their evil deeds. Some few days before, in the Informal Consultative Committee for the Information Broadcasting Ministry, the Minister-incharge said, "If I put up anything before Members of Parliament, it leaks away to the press", while he was talking about the brave and historical dea[^] of his Ministry signing the agreement with the Voice of America. May I ask how the first part of the Daphtary-Sastri Report, which was denied to the representatives of the people and which was kept as a secret from the people, leaked out? How did it go to Mr. Mehr Chand Khanna? It was not Mr. Mehr Chand Khanna who got the Report. It was the money of Seth Dalmia, which crept into the rotten framework of the officials and took out that report, which was denied even to the representatives of the people. This, we can very well see from how it was circulated. It was circulated from the Asian Udyog Private Limited which sent ft to the various Members. So, it is evident that it was money that could do anything it liked in this administration. I am glad that some 'of the representatives * * *

THE DEPUTY CHAIRMAN: You must not refer to anyone in the gallery.

SHRI M. M. MEHTA: No. They will carry the feelings of this House and of the various speakers to the accused here in the Report. I am very glad that they will see and convey them, but unfortunately I have to say that they are habitual criminals. Seth Dalmia is already undergoing imprisonment for one breach of trust. This is the second time that he has come before the public eye. Before the House even this is being discussed. So, I do not think this will have any effect on these habitual criminals as they are modern.

I agree with Shri Mani that not only the tightening up of Company Law and nationalising audit will prevent the criminal acts—it is one of the means—but there are other means also, which are unfortunately being neglected. Avoiding socially associating with them will definitely have a psychological effect on them as well as the nation. I know a few months before the Chief Minister of Maharashtra associated with * * * Shri-yans Prasad Jain, while he went to cheat even God by opening a temple somewhere in Maharashtra. He has got his booty of Rs. 7 lakhs. He was

[Shri M. M. *Mehta.] appointed without the resolution of the Board. His letter of appointment has no serial number. It is ante-dated. formal agreement was executed in favour of Shriyans Prasad Jain. Fina.ly letters both the of appointment and termination were destroyed in the face of definite instructions not to destrov them. What that he want a few pains me most is days after this incident to the Prime Minister and explained to him to publicly associate with him by addressing the Annual Meeting of the Federation of Chambers of Commerce when he was the outgoing President of institution. Our . Prime Minister did associate publicly with him and address the meeting. I want to request our beloved Prime Minister, crusader of socialism, political heir of Mahatma Gandhi, to ask his conscience when he is not surrounded by his yes-men, when he is not surrounded by the imperialist and capitalist friends, who are enemies in the disguise of friends, what Gandhiji would say Gandhiji never allowed his about it. Ashramites to deviate from their duty of keeping the accounts of Ashram very well. He called these rich people trustees of the money they had. He did not even allow them to use in the way they liked their own money. Here is a typical case of types of malpractices done by a person who is being associated with so publicly.

Pandit Nehru is the idol of millions. He is the Rama of thousands. Rama did not associate with his beloved wife who was doubled even by a small washerman. Panditji is my ideal, my "Ram. I had looked at him and his career with inspiration all these years. Today it baffles me whether this Chinese attack has unnerved him, whether the pressure of these capitalists from outside and inside has made him forget the very purpose of independence for which he fought all these fifty years, for the best part of his life. Does he think that by * * * he is going to win the war against

◆Expunged as ordered by the Chair.

China? Definitely not. By this way he will on the contrary perpetuate the exploitation of the people, the millions. Today even the teeming millions of India look at him as the only saviour of them, as on_e who will get them freed of exploitation.

I reminded our Finance Minister while talking on the President's Address about the exemptions given to the Princes on their investments in Government securities, the exemptions which they have got. Today the Finance Ministry is bafflled about the sc'ores on which they were given these exemptions. So, this pampering of these rich people I do not understand. It is not they who are enhancing the war efforts. It is the labourers and workers who are enhancing it. What happened in England in the last War? We thought that it was Mr. Churchil who fought the war, but the Labour Party proved that it was the labourers and workers of England who fought the war, and as soon as the war was ove_r Mr. Churchil was thrown out.

THE DEPUTY CHAIRMAN: Your time is up.

SHRI M. M. MEHTA: I am finishing. The last thing I say . . .

AN HON. MEMBER: Why d'on't you throw out your Finance Minister?

SHRI M. M. MEHTA: Why should he got out? Today the Princes are being taxed. They have been asked to pay those things. They are being asked to pay for the war effort. I agree with you totally that this report will not remove corruption at present. Only the liquidation of the wealth of these people, the amassed wealth of these people, will remove this corruption. Socialism is the only way and the only means to end it.

Last but n'ot the least, I will say that Seth Dalmia has done plenty of misdeeds in his life. Penance is the only remedy. Our Government jurists are not going to do anything. His wife has asked for more physical comforts for him. But in Hindu religion penance forbids all the physical

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comforts. I think Government will help him by taking away all the physical comforts he has got today. Can you show me any instance of a clerk, who has taken away some money of the Government for the treatment of his eideriy parents or the delivery of his wife, enjoying the same comforts as today Seth Dalmia is enjoying? It is his money, his amassed money taken but from the people, that has put him today in that position. He has repeated the crime. Today all the comforts that have been given to him should immediately be withdrawn. I dare say from here that he will live long without those physical comforts to serve as a red light to his fellow brothers who are going the same way as he. I know that the reports on Rubys and Birlas are not out. I d'o not understand why Government keeps them secret about all these people. They must come out with the reports.

(Interruption)

Lastly I will say, God save us, God save India from such sons of the soil. Thank you very much.

SHRI N. KANUNGO: Madam, in this prolonged debate, 21—a mythical number hon. Members have taken part, and I should say that it was extremely helpful because I feel that barring occasional aberrations, Members who have spoken in the debate have been extremely helpful and have taken pains to read the rep'ort and the circumstances leading up to and following it, and remarkably it was free from rancour, again I say barring aberrations. Every Member, who has spoken, has paid unstinted tribute to the labours of the Commissi'on presided over by the hon. Mr. Justice Vivian Bose. I would only take this opportunity of bringing to the notice of the hon. Members of the House the staff who sweated and worked and whose services have been acknowledged by the Commission itself; the Counsel, the investigators and all the host of them are none the less the employees

of Government who were attached to this Commission. I take it that the compliments paid to the Commission also mean certain c'ompliments to these backroom boys as I would like to call them. Their services have been behind the scenes without glamour, but none the less they have been very, hard and very painstaking services.

In this connection, Madam, I believe that the Government can take it as a sort 'of vicarious compliment to themselves. After all, it is the Government which appointed the Commission and helped them to carry out their work. No one has d'one so. Therefore, I take the advantage of doing it myself..

Now, Madam, shorn of—I very humbly submit—irrelevancies, the points before the House are, the action or inaction of the Government leading up to the Commission's appointment, during the investigation of the Commission and the post-Commission stage. I think these are the crucial points which the House would be interested in and it is the duty of the Government to justify their actions.

As has been said. Complaints about malpractices and irregularities in these groups of companies were first brought to the notice of the Government near about May, 1947. What did the Government do? The Government straightway appointed inspectors to investigate some of the companies. The inspections were done as quickly as possible because the affairs of the companies were so mixed up; as the Commission has reported, they were very much mixed up and to unravel them it has taken many years to the Commission assisted by an expert staff. Reports of the inspectors were submitted on November 20, 1952. There are three reports and the latest was available to the Government on the 25th March, 1953. Promptly, the Government instructed the Registrar of Companies of the Delhi State at that time to file the First Information Report with the police. The First

[Shri N. Kanungo.]

Information Report was filed on 18th November, 1953 and then started the legal wrangle. The parties went to court and various objections were heard. It is fortunate hat in this country the process of law protects even a criminal. And I am not justifying that nob'ody is criminal because none of them have been convicted yet. But all the same, every citizen of this country is protected by the Constitution which ensures to him the safety of his person and property subject to the due process of law.

SHRI A. D. MANI (Madhya Pradesh): Is that all right? This protection given to the citizen by the Constitution, is it in the opinion of the Government justified or unjustified?

SHRI N. KANUNGO: Well, I am sorry. My knowledge of the English language may be inadequate. I have not been able to debate it with Shri Mani.

Madam, as I said the First Information Report was submitted on 18th November, 1953; Now, in going to court at that time with the material in their possession, they had to take the best of advice they could get and consider the feasibility of the case standing the scrutiny of law. Promptly, on the 19th, the day after the First Information Report was lodged, the police wrote to the magistrate asking him for warrants for searches, and the searches were carried out for several months and heaps of documents were collected. In the meantime, as I said, the parties went to the court asking relief, according to them, from the unjustifiability of searches and the seizure of the documents. A whole series of writ petitions and various other petitions were disposed of by about 1955, by the end of 1955. The point that I am trying to make is that even before the appointment of the Commission, the Government was seized of the matter and was applying its mind to it.

certain Dalmia—Jain Companies Subl. LOKANATH, MISBA: ' B

SHRI LOKANATH MISRA: ' But what happened to the F.I.R.?

SHRI N. KANUNGO: Please have patience. I may not be able to answer every point, and some of them I will choose not to answer.

SHRI LOKANATH MISRA: It is a very important point.

THE DEPUTY CHAIRMAN: He is still in the midst of his speech. You must be patient.

SHRI LOKANATH MISRA: He has already covered up to 1954. He has come to 1955. What happend to the F.I.R. in 1953?

SHRI N. KANUNGO: I would humbly say that interruptions disturb me and I would just crave the indulgence of the hon. Member to have a little patience. I had been patient when hon. Members were speaking, particularly when the hon. Member was speaking very offensively.

Madam, as I have said, the Commission was instituted in 1956. And when it was instituted, a spate of objections again came along. I believe that the hon. Shri Misra asked why the post of the Chairman was vacant for a certain time. It is just wisdom. The very creation of the Commision was being challenged in the courts. The Chairman had resigned and subsequently he expired. It was not easy to find a Chairman of that calibre and when, after all, Justice Bose was persuaded to accept it, he took over in 1958. Fortunately, at that time the various wrangles in the law courts were over and the Supreme court had permitted the Commission to go ahead with their work minus the very crucial terms of reference which it had struck down. Here, some of the Members have asked what steps the Government took to see that the Supreme Court did not strike down those things. May only answer is that the ruling of the Supreme Court is supreme and I believe that it was all for the good that the Commission had

not been burdened with the enormous (task of adjudication because considering the frail health of the Chairman and the strain on the staff, it would have taken them years to Therefore, all I mean to wade through it. submit now is that before the Commission was set up, the Government was alert and was taking steps which it thought appropriate at that time. Many Members may not agree here. I would mention that the F.I.R. was lodged in 1953. The documents were seized. documents were handed over to or rather subpoenaed by the Commission, and they were of in possession the Commission. Therefore, the police investigating officers could not go-oft with their work and ^aH concerned felt that the work of the Commission was much more important than that of the investigation at that stage. After Commission's report we have got many facts which we did not have at that time; it was not possible to get them at that time.

4 P.M.

SHRI ARJUN ARORA: Madam, may I know if investigations have beer resumed after the Commission finished its labour?

SHRI N. KANUNGO: Please have patience. I have little time.

SHRI ARJUN ARORA; I have some but not much.

SHRI N. KANUNGO: Simultaneously with the Commission carrying on its work, the Government was also preparing for the revision of the law because at that time the Government realised that the law was inadequate to meet such situations. Apart from that, more regulation was necessary, the, realised. And the result of it was that the first amending Act of the Company Law was brought in in 1956. Now, as hon. Members will agree, to bring forward a law of that magnitude does require several months' preparation. The Bhabha

Commission had worked on that. They had collected certain material, and the Government was struggling to prepare a Bill which would meet the situation. This is merely to submit to you, Madam, that the Government was not sitting with folded hands but it was doing all that it thought would be useful and necessary.

Now, I would submit that in 1962 the Commission's Report was available to the Government. It is no doubt a very revealing and painstaking document. But as the Commission themselves have pointed out, they have merely indicated what are the malpractices, what are the offences revealed and what was the *modus operandi* which enabled these clever persons to manipulate the affairs of the companies in a way prejudicial to the shareholders, to the State and to everybody concerned.

One point I have missed, Madam. After the Report was available to the Government the taxing authorities were not idle. The Commission has mentioned a certain figure of tax which has been evaded. The taxing authorities were seized of the matter and they were going through the assessment of this group of companies. And as early as 1952 the first assessment of the joint venture was made. Subsequently it was made in 1954 and later on too. The assessment was made on much higher income than has been assessed by the Commission. Unfortunately, by that time the parties concerned had managed to evaporate the assets. And for trading companies it is not difficult to disp'ose of the assets even though legitimately.

Now, after the Report was available what did the Government do? Naturally, the first thing Government has to do is to take legal opinion. The Commission had brought out certain facts. Now, how do they fit in with the law?

SHRI M. N. GOVINDAN NAIR: With regard to income-tax, can I ask for a clarification?

SHRI A. D. MANI: I also want a clarification.

SHRI M. N. GOVINDAN NAIR: I want a clarification about that income-tax? Can I have it from you now?

SHRI N. KANUNGO: Yes.

SHRI A. D. MANI; I also want to have a clarification.

SHRI M. N. GOVINDAN NAIR: In one part of the Report, it is said that before the Incometax Investigation Commission the misappropriation of certain amounts was made known to escape from income-tax. But at the same time, this misappropriation was not taken note of by the Registrar of Companies and action was not taken. My point is: Does it not mean that even information that is available with one department of the Government is not in the possession of the other department so that both together can take proper action? That is one point.

My second point is this. You said that the incometax assessed was much higher than what has been suggested by the Commission. The Commission in its report speaks about concealed income-tax that was evaded. On that point what have your Income-tax officers to say?

SHRI A. D. MANI: On the same point, Madam. The point that I raised yesterday was that in pages 38—42 of the Commission's Report, the Commission has come to the finding that a sum of Rs. T40 crores has not been paid to the Income-tax Department, which they should have paid. That takes into account the income-tax assessment for these years. This is a concealed income which would have come in the income-tax. Now, I am asking the Government

whether they accept that this estimate of the Commission is correct. If it is correct, what is there in the resent Act to prevent a reopening of the assessment of those cases?

SHRI N. KANUNGO: All I meant to say was that the assessment made was a normal course of assessment and the assessment has been made on a much higher income than has been estimated by the Commission. As far as Mr. Nair's point is concerned, he must know that under the Income-tax Act, all relations between an assessee and the Income-tax Officer is a secret. It is not available to other departments of the Government.

(Shri M, N. Govindan Nair rises in his seat.)

THE DEPUTY CHAIRMAN: You should listen to him.

SHRI N. KANUNGO: It is well-known that the names of the assessees are a secret as far as it is concerned

SHRI ARJUN ARORA: Madam, the fact whether a particular income has been assessed or not and whether a particular income-tax due has been paid or not is not an affair between the department and the assessee. It is something which can be made public.

SHRI N. KANUNGO; It is a question of interpretation of law. I do not agree with Mr. Arora. (Shri A. D. Mani rises in his seat.) Mr. Mani will bear with me.

SHRI A. D. MANI; I am just asking; Do you accept the statement of the Commission?

SHRI N. KANUNGO: I am sorry, Madam, I would not like to be interrupted any more.

SHRI A. D. MANI: If he does not want to answer, it is a different matter.

THE DEPUTY CHAIRMAN: The Minister may continue.

SHRI P. N. SAPRU: The question whether income-tax has been assessed properly or not is not before the House at all. The question is whether our business concerns have been doing their work in a proper manner or not as disclosed by the Report of the Vivian Bose Enquiry Commission. We are dealing with the questions of Company Law, but we are not dealing with the questions of income-tax payable by *one* concern or the other.

SHRI N. KANUNGO: I am grateful to Mr. Sapru because I have strayed too much away. I wanted merely to say that the different limbs of the Government were not idle. They were seized of the matter and they were assiduously pursuing the matter. After the Report was available, a\$ hon. Members will realize, the offences disclosed are not offences on the Company Law mostly. These are criminal offences. This could be committed by anybody at any time or on any day. The problem before the Government was how to prosecute the persons involved in it. This happens always and hon. Members will agree that the Government should not go in for harassing prosecutions but should go to the courts here they can put up a reasonably acceptable evidence and that is exactly what the Government is doing and that is exactly what the Chief Law Officers of the Government advised them to do. Here I would submit that the Law Officers of the Government, after careful scrutiny, have come to the conclusion that there are possibilities of launching prosecution on 10 counts. There were many other counts but the possibilities for successful prosecution are indicated to be in 10 cases and those 10 cases are being investigated and very vigorously investigated. Unfortunately, the Investigating Officers have got to struggle with huge volumes of documents. About 4,000 documents have to be examined. Original documents have been destroyed, original evidence was not available and the availability of secondary evidence

has to be examined carefully. Therefore, as I said earlier, it will take a little time to complete the investigation and launch prosecutions. Also the Government, as mentioned in my opening speech, has been exercising extra surveillance on the operations of these companies and in any case, as some Members have said in this House, the Government is determined that the due process of law should not be hampered. But I entirely agree with Mr. Mani that there should be no hysteria and we are certainly not carried away by hysteria. I have mentioned the stage before the Commission's Report, the period of the Report and the Commission's post-Commission Report. I have only to mention that whatever lacuna has been observed in the Company Law as it exists to-day, corrections for them would be brought forward in the form of a Bill about which I have mentioned. Shri Akbar Ali Khan read out the concluding portion of the Report of the Commission. I would just read para 62 where it says:

"We feel that no law can provide absolute remedies to stop malpractices, and a balance has to be achieved between attempting to stop malpractices and imposing fetters on honest businessmen, particularly when legislation can be defeated by human ingenuity, as unfortunately sometimes happens. In such cirsumstances, the wrong-doer succeeds anyhow and the honest ...usi-nessman is saddled with a considerable amount of technical difficulties. It is this aspect of the matter that the Commission has borne in mind in making its recommendations."

Therefore the next stage is, I hope, to bring forward the necessary legislation as recommended by the Commission plus some other aspects which we have observed in the working of the Act.

Here I would like to remind you that these operations which are the j subject-matter of the enquiry of the

[RAJYA SABHA] the administration of 922 certain Dalmia—Jain Companies

[Shri N. Kanungo.] Commission occurred sometime between 1944 and 1950. Please remember that historical period It was the war period when most of laws were not being observed. It was a period of tension, political turmoil The independent Government of India came into the saddle in 1947 and I believe the Government does deserve some consideration from the House that in spite of the carnage and pillage following the partition of the country, in spite of the conditions of near-anarchy, it was able to pursua this operation because that this was not a crime committed alone by individuals on a group of shareholders but it was a greater crime where the investing public were losing faith in corporate investment. It was in this period wh^n the very existence of Government in some minds was in doubt. Arson and pillage were common and murders were common. It was the poit-war period when all the restraints of civilisation had subsided. Therefore, I certainly sympathise and I can appreciate th2 feelings of my friend Shri Arora and several Members of the House who feel exasperated, who feel as if an intolerable situation has been exposed. It has been. I am personally horrified at the operations which have happened. It is something like robbers prowling about the place when there is an earthquake or a fire on. In my part of the country, there is a code of honour among thieves and one of the conditions of the code of thieves i* that when there is a fire in a village, the theives do not even rob.

SHRI ARJUN ARORA: That is very honourable.

SHRI N. KANUNGO: That is the tradition.

SHRI A. D. MANI; It does not mean Orissa has got thieves . . .

SHRI N. KANUNGO; I believe that is the Indian tradition. The only thing is that I did not observe other places and I have no knowledge of other parts. The point is, this is really J

a horrifying state of affairs and I can judge the feelings of my friends who are because quick and rather impatient summary justice has not been done but quick and summary justice may lead to injustice also. Therefore I only say that we have not lost our heads, we have not gone into hysteria and in considering the steps which we have to take, I cannot do better than refer hon. Members to the very cogent speech of Mr. Dave. In fact, my work has been more facilitated; in fact, it has become almost superfluous after Mr. very searching and very balanced speech. I can assure the House, Madam, that we will be following the lines suggested by him. I am also grateful to my hon. friend, Shri Akbar Ali Khan, for the very restraining influence of his good speech. He has reminded us that we should not go in for hysterical action and we should see that the rule of law prevails. Our Constitution assures certain liberties to the people and all those liberties have got to be respected, whoever the persons concerned An hon friend suggested that may be. these gentlemen should not be given any licences or whatever they may be, as if the grant of industrial licences or other things of that nature was a patronage. It is not a patronage. The Constitution provides that every citizen has the right to carry on his business subject to law. That is the right of every individual.

SHRI M. N. GOVINDAN NAIR: But this particular group has been found to be defrauding the people. I do not know where in the Constitution it is provided that such persons should be given three new licences Undef what provision of the Constitution were you obliged to give them these three new licences? I cannot understand that.

SHRI N. KANUNGO: Be patient, Mr. Nair.

SHRI M. N. GOVINDAN NAIR: Yes, I am very patient. I am the most patient man here.

SHRI N. KANUNGO; I iiave already paid you compliments, but you should try to deserve the compliments. I was coming to the same point. I am merely propounding* the general theory with which Mr. Nair will, I think, agree, that the sacredness of the Constitution where every citizen is guaranteed the right to carry on his profession subject to law, is supreme.

SHRI M. N. GOVINDAN NAIR: But how are you justified in giving them these three new licences?

SHRI N. KANUNGO: I will deal with that at the proper time.

SHRI ARJUN ARORA; Every citizen can apply for licence.

SHRI N. KANUNGO: Every citizen has the right.

SHRI ARJUN ARORA: Every citizen has the right to apply, but every one need not get it. Some of them may be denied,

SHRI N. KANUNGO: Having expressed my communion of thought with Mr. Arora, I must frankly submit that Mr. Arora has done a disservice to the House and to the party to which he belongs by casting aspersions on the highest offices of law in the country. It must be remembered that the Attorney-General is not an officer of the Government. He is an officer of the Constitution and the Constitution gives him a unique position. I believe that my hon. friend might have been carried away by his enthusiasm and by his sense of holy horror. But on his behalf and on behalf of my Party, I beg to submit, Madam, my apologies to the Attorney-General.

SHRI AKBAR ALI KHAN: Many on this side of the House have repudiated his remarks.

SHRI P. N. SAPRU: it is unpardonable to speak thus of the Attorney-General.

SHRI AKBAR ALI KHAN; We all associate ourselves with this expression of apology.

SHRI N. KANUNGO; The best I can do is to offer my unqualified apology to the Attorney-General. Anyway, the Attorney-General certainly enjoys an exalted position. But all other persons also have a right to expect protection from this House. This House and the other House have the unique privilege of seeing that the Constitution is maintained and the rights of individuals are respected. I am sorry that one hon. Member, Shri Ghosh, who I see is not present here just now, went all out to cast aspersions on Mr. Chopra and also on many others. Mr. Ghosh did so with the knowledge that the same aspersions when cast by Shri Bhupesh Gupta, were firmly repudiated by me in this House. If Mr. Ghosh chooses to bring reckless allegations like that, then Madam, am I not justified in considering the rest of his allegations as not worthy of notice? In this particular case here is a gentleman . . .

SHRI M. N. GOVINDAN NAIR: Madam, it may be proper for the Minister to repudiate such statements, but that does not mean that the fact is not a fact.

SHRI N. KANUNGO: But I have stated that it is not a fact and I have replied to that. But in spite of knowing it, it has been repeated. Therefore, I am drawing the conclusion that perhaps I am justified in taking all the allegations of Mr. Ghosh, as not worthy of notice. In this particular case, Madam, Mr. Chopra is a gentleman who is at the top of the profession. He is a past President of the Institute of Chartered Accountants, and at considerable financial sacrifice in his professional work he has accepted the work as a public duly from the Government. To cast aspersions on him which have no semblance of truth at all which are entirely wrong, I suppose, is unfair.

SHRI ARJUN ARORA: Have not the Government been paying fabulous fees to Mr. Chopra?

SHRI N. KANUNGO: No, it is not fabulous and if Mr. Arora wants to know, he can put me a question and 1 will reply to it. Here, as I was saying, Mr. Chopra accepted the assignment at considerable sacrifice to his professional income.

SHRI ARJUN ARORA: Is it not correct to say that the Government are his biggest clients?

SHRI N. KANUNGO: I would request Mr. Arora and tell him again that there is a proper time for getting such information. He can table a question or move a motion.

SHRI M. N. GOVINDAN NAIR: Now when the issue is being discussed, it can be clarified.

SHRI N. KANUNGO: I have enough experience not to confuse issues.

Now, let us remember that these events happened in the years 1944-45, when the old Company Act of 1913 was in operation. Is it possible for any of these offences, for any of these malpractices to be committed now? I humbly submit that it is not. Today, Madam, as I said in my opening speech, since 1956, a central administration for the Corporation Law has been set up. It was not there before. The law has been made more comprehensive. There was an amendment of the law in 1956 and a comprehensive amendment of it in 1960. When we analyse the modus operandi as disclosed in the Commission's Report, we find that there were about 24 items or methods by which these malpractices were committed. I find that out of the 24, all of them are covered by legislation today. That is to say, those operations cannot be committed, they cannot be conducted, except five, and these are of a minor nature. These five have been recommended by the Commission to be taken care of. Apart from the law as it stands, there is a great deal of disclosure today to the public, to the shareholders and to the Parliament.

Annual Reports of the Company Law Administration are placed before the House every year and on just a cursory look at the five Annual Reports, which have been placed before the House, I find that 66 types of unsound company practices are disclosed there and I am glad to say that the number is diminishing. The vigilance of the Company Law Administration is having its effect. The shareholders' associations are being formed and some associations are alert. would like to draw your attention to the memoranda submitted by the Shareholders' Association to the Joint Select Committee on the Companies Act. would disclose how they are as alert as they could be. They are voluntary organisations and they have limitations of funds. It is run on voluntary membership and the office bearers do their work in their spare time but at least I know of one association which is very alert and which is very zealous of the rights of the shareholders in companies. Above all, there is the vigilance of Parliament Parliament discusses the Annual Reports of the Company Law Administration every year and reviews the condition of the corporate sector. At any time also, hon. Members have got the privilege and the right to bring to the notice of this hon. House any slackening of the efforts of the Company Law Administration and the Government or any other party in the management of corporations. These are salutary efforts as a result of which I feel, Madam. honestly feel. that management of corporations has improved considerably and I believe, in course of time, malevolent factors will not be there. matter of fact, no serious malpractice has been noticed within the last five years. Here, another aspect, which is a recent development, has been the publication of financial journals which analyse company performance. have then the academic studies undertaken by professors of Universities, bv (he Reserve Bank of India in their bulletin. The Company Law Administration, with its limitations of staff, tries to

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Inquiry into a certain amount of analysis and

considering the size of the corporate sector in this country. I hope some day they will have enough staff to carry on the analytical work of the many documents which are filed and to draw conclusions from them in course of and above the social all, management has been of perceptibly improved. These, however, are assessments. I merely mention these factors to emphasise that these criminal propensities, which are very difficult to curb, are not possible under the present circumstances. In other words, society has put up a very effective system of burglar alarm but it does not mean that there will not be any burglaries. The chances are that the burglaries w^rll not be so easy as they used to be. Now, two remedies were suggested about Here I would suggest, tightening audit. Madam, that a Reviewing Committee was set up in 1958, wherein it was considered how the audit could be more effective. After all, an auditor is the eyes and ears of the shareholders. He has been given a sacred duty of interpreting and checking and submitting information about a corporation to the shareholders and to the public and I can vouchsafe from my personal experience that the standard of the profession in our country is second to none anywhere in the world. In fact, it is much more rigid, and the professional standard insisted upon by the Institute is of high order. It will be proved from the fact that out of 5687 Chartered Accountants on the Register in the course of the last five years, only twenty cases of allegations came to the Institute from the Government and from others, including the Institute itself. Out of ten the Institute took disciplinary action against nine and one case is pending still. In each ca3e, the Institute took action on the erring member. The member has a right to go to the High Court and in each case the High Court considered that the penalty imposed member was rather severe. The point I want to emphasise is that the Institute very zealous of its reputation and the members are aware of it, aware of the supervision of Institute and, therefore, Madam, I believe there is no justification to doubt the efficacy or the reliability of the audit system as I believe some speaker it prevails today. mentioned it and an impression might be created that the auditors are at the mercy of the management of the company and they could be thrown out by anybody. The law today provides that the auditor cannot be thrown out. He is protected. My esteemed friend, Mr. Khandubhai Desai, mentioned that should be provision for concurrent audit; in other words, a random audit by the agents of Government should be undertaken. There are nowers, section 233A, I believe, and if and when the occasion arises, the powers will be used: but at the moment I do not think there is any justification for casting any doubt on the capacity, integrity or the efficiency of the profession of auditors as prevailing in our country. Madam, I would submit that today, ur>like in previous times, the shareholders, creditors and even responsible public men, apart form the Members of Parliament, have rights under the Company Law, as it standi, to bring matters of mismanagement or fraud or any other factor to the notice of courts or Madam, the whole structure Government. of the Company Law today is that the shareholders are the owners of the company. They have the interest and they have to take care of their interests but the conception of public accountability and the conception of social responsibility has been inducted and, therefore, today under the law, if there is a prima facie case, if anybody has doubts, he may bring the matter to the court or to the Company Law Administration investigation and prosecution, if necessary. But before that s done, a prima facie case has got to be established. As a matter of fact though the courts are overloaded—the main sections 397 and 398, which give very wide powers to the courts whereby

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[Shri N. Kanungo.] they can give any ruling, whereby they can direct a company to do anything or not to do anything, have been invoked only in 230 cases. Madam, here I would not have taken the lime of the House if Mr. Niren Ghosh was alone in making allegations. Unfortunately, many of the allegations have been repeated by many other Members. A_s I have said earlier, let the House and the Members thereof owe a responsibility to everybody. One of the allegations running through many of the speeches was that the Government was kowtowing to Big Business and in fact, one of the hon. Members went to the extent of saving-somehow I felt it was not worthy of being repeated in this Housethat the Minister was in the pockets of big business; and individual Minister and I believe, he named somebody. At least I have been saying that every citizen expects certain amount of protection from Members of the House, and from this privilege which has been granted by this House, I believe, the Ministers should not be exceptions. They also deserve some kind of protection. But what is big business in this country?

ISHRI ARJUN AEORA: There is a whole security department to protect them.

SHRI N. KANUNGO; Madam, where is big business in this country? I have found that only 17 companies in this vast country have got a net profit of more than one crore. Out of nearly 30,000 companies on the Register, only 102 companies have an annual net profit of Rs. 30 lakhs and above. So where is big business?

SHRI M. RUTHNASWAMY: Big for India.

SHRI N. KANUNGO; I think somebody mentioned that within a certain period the assets of companies have doubled and so on. As far as I remember, he was referring presumably to a study of the Reserve Bank. Unfortunately, out of 30,000 companies Reserve Bank

has been conducting a study of only 1001 public companies and not of private companies. These 1001 companies account for three-fourths of the total paid-up capital of public companies. Add to it :he private companies which have got equal investment in these companies and then it comes to this. The leading houses mentioned in the Report have only 7 percent control over the investment. It is not anything dangerous. In any case, the House will be getting the Report of the Mahalanobis Committee which is enquiring into the economic conditions of this country, concentration of economic power and that sort of thing. It is a very expert. . .

SHRI M. N. GOVINDAN NAIR: When are we getting it?

SHRI N. KANUNGO: I am not aware of it. It is not yet available to me anyway. I understand from discussions with members, some of whom are my friends, that it is an enormous task that they have to struggle with; they have to process an enormous amount of data. Now, Madam, to my mind, this is the condition of the so-called big business. Naturally one of the difficulties for hon. Members, for myself and also for the public is that there is no reliable publication and no reliable analysis of the corporate economic sector. One attempt to which reference has been made by several Members is the study by Prof. Hazare. Here again. I submit, who financed the project of Prof. Hazare? Who encouraged him to carry on this study? It is the Government. But unfortunately Prof. Hazare's study referred to conditions before the 1960 Act carne into operation. It was for a period of about ten years, I suppose, and Prof. Hazare himself has said that it was an enormous task and that he could not get the full data. It must be remembered. . . .

DR. A. SUBBA RAO (Kerala): If his conclusions are not based on present—day conditions, what is the necessity of doing it? If the argument is that it does not correspond t'o the present-day conditions, what is the use of that?

SHRI N. KANUNGO: What I say is that such studies would be useful to the public and to Members of the legislature. If more such studies were done, it would be useful but we should take it with the limitation that the data available was limited. Therefore, I am sorry that these allegations have been made in this House. What has been done is forgotten. How did it happen that the Commission was set up? How does it happen that investigations go on? I have on record that there have been 49 investigations by the Company Law Administration. Does it mean that all of them are against people who have not contributed to the funds of the Congress I am really sorry that Party? allegations have been made. I am sorry to say that in both Houses of Parliament the major factors of the law were perhaps lost sight of in the furore about the particular clause where contributions by companies to political funds have been mentioned. I entirely agree with Mr. Mani that the law has got to be amended but not the Companies Act. The results can be obtained if the election laws are amended. But as it stands today it is a great improvement from 1913 when the directors had the full privilege of granting any amount of money as they liked. Today the most important factor in the I960 Act is that every contribution given to a political party has got to be disclosed. Let the public judge it; there are limits about contributions no doubt.

SHRI LOKANATH MISRA: Not for surreptitious ones for permits, quotas and licences.

SHRI N. KANUNGO: My friend, Mr. Misra, has got rather, I should say, not a very healthy mind. But the point I am trying to make is that after the I960 Act, anyone can find out which party receives contributions from which company and that disclosure is the most important factor, I think, which is there. For the rest, I certainly like Mr. Mani to make his

precis for an amendment of the Companies Act. Here what I want to point out is that to throw out allegations is not fair.

Take the case of Mr. Thackersey. Time and again I have said in this House that all the allegations about the Sholapur Mills are wrong. Statement has been made. I nave explained it in the House. Yet the same is thrown at. In the case of Birlas about the Ruby and Asiatic Insurance Companies, whatever they are, documents were placed on the Table of the House on 30th April 1963. It is there for anybody to see and yet off and on it is being repeated. Innuendos have been made—I am again referring to Mr. Misra—about the Kalinga Industries.

SHRI LOKANATH MISRA: Kalinga Tubes.

SHRI N. KANUNGO: Kalinga Tubes. I have answered the question —I do not remember whether in this House or in the other House—saying that all the allegations about zinc being sold in the blackmarket are wrong. It has been carefully enquired into. I am aware of the enquiries.

SHRI CHANDRA SHEKHAR: What is the machinery of enquiry? May I know whether any judicial enquiry has been held?

SHRI N. KANUNGO: The simplest explanation I can give is this.

An 'X' quantity of zinc was allotted to a particular company. The goods they produced proved that the 'X' quantity had been used. What more do you want?

SHRI LOKANATH MISRA: When the enquirer and the supposed accused is one and the same person, how can we depend on that enquiry?

Commission of

SHRI N. KANUNGO: Mr. Misra, I cannot convince you. But I can convince . Madam Deputy Chairman and through her the other Members of the House that it is a simple case. 'X' quantity of zinc was being allotted for the manufacture of certain products and where it is proved that the 'X' quantity has been fully used, where is the occasion for blackmarket-ing or fictitious selling? Now, the point I am making out is this. In spite of this knowledge which has been available to the House collectively and which is on record, these allegations are made and I am sorry they are made. I hope, as I have said earlier, that hon. Members will be more careful in casting aspersions 'on parties who are not here and who have no means of defending themselves.

شرى مبدالغنى : مين منستر صاحب ہے یہ پوچھنا چاھتا ھوں کہ کیا زنک کا کرتے جس کر کہتے هين كه كالمكا تيوب مين استعبال كيا گيا اور بليك مين نهين بينها گیا اس کے بارے میں آپ ویویں ہوس کمیشی باللائهی کے تاکہ اصلیت کا پته چلے - اے حالت یه هے که :-

خود عي قاتل خود هي شاهد خود هي ملفف ٿيري-

† श्रि श्रद्धल गनी : मैं मिनिस्टर सा व से यह पूछना चा ता हं कि क्या जिंक का कोटा जिसको कहते हैं कि कलिंगा ट्यूब में इस्तैमाल किया गया और ब्लैक में नहीं बेचा गया उसके बारे में ग्राप विविधन बोस कमीशन बिठलायेंगे

f-nrmir-ti *iu.tnCompanies* ताकि यसलियत का पता चले । ग्राज हालत य है कि:

> खुद ही कातिल, खुद ही शाहिद, खद ही मन्सिफ ठरे।

SHRI N. KANUNGO: Madam, I Minister has given the explanation.

SUM N. KANUNGO: Madam, I am merely referring to the answer which I gave to a question which was given due notice of. If the hon. Member is not satisfied with the answer, it is open to him to bring forward a motion saying that I have given a wrong answer.

SHRI CHANDRA SHEKHAR; The 'No Confidence Motion' is there.

SHRI N. KANUNGO: Madam, I have nothing more to add. I share the same feelings of the more impatient Members of the House and I believe that the investigations of the Special Police will be completed soon enough and there will not be lack of adequate evidence.

SHRI ARJUN ARORA: Madam, while offering his apologies to the Attorney-General, the hon. Minister used some words which meant to convey the meaning that he was offering apologies, among others, on my behalf. I want to make it clear that I have not authorised the hon. Minister to make any apologies on my behalf. I take this opportunity of dissociating myself from those apologies. I feel that the opinions of the Attorney-General are not binding and they are as liable to criticism as the statements made by any Minister. I did not use strong language . . .

SHRI N. KANUNGO: I plead . . ,

SHRI ARJUN ARORA: I am on my legs. I did not use strong language against the Attorney-General. I could have used stronger language. I did not say anything irresponsible for which I should apologise. If necessary, I am prepared to make the

same speech outside the House and face all the consequences. I was speaking with full responsibility . . .

THE DEPUTY CHAIRMAN: Please be brief.

SHRI ARJUN ARORA: . . . and I do feel that the hon. Minister had no right to apologise to the Attorney-General or anybody else on my behalf.

SHRI N. KANUNGO: I admit, Madam, that I took the privilege, being a colleague of Mr. Arora, of doing so without consulting him, but I still think that an apology is due.

THE DEPUTY CHAIRMAN: I think every Member on the floor of the House is entitled to his own opinion. There are two amendments.

The question is:

1. "That at the end of the Motion, the following be added, namely: —

'and having considered the same, this House is of opinion that all the Dalmia-Jain business concerns be immediately taken over by the Government."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is;

2. "That at the end of the Motion the following be added, namely: —

'and having considered the same, this House is "of opinion that in the light of the disclosures made in the said Report, a permanent Statutory Commission should be set up to keep a watch over and enquire into the affairs of the Big Business Concerns to check corruption and malpractices, curb monopoly and concentration of wealth and safeguard the interests of the public and the State."

The motion was negatived.

I THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS) AMEND-MENT BILL, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OP LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): Madam, I beg to move:

"That the Bill further to amend the Industrial Employment (Standing Orders) Act, 1946, be taken into consideration."

This is a small and simple Bill and shall, therefore, not take much time of the House. The Statement of Objects and Reasons attached to the Bill gives in brief the main purpose for which it has been brought before the House. At present some difficulty is being experienced in enforcing the provisions of the Industrial Employ ment (Standing Orders) Act, 1946 in the establishments which last short durations. The formalities re garding submission of the draft stand ing orders and the proceedings their certification take some time and by the time the certified standing orders become available for enforce ment. these establishments cease Such a difficulty is being exist. ex perienced particularly in the case of contractors' establishments. matter was placed before the 20th Session of the Standing Labour Committee which accepted the suggestion that the Act might be suitably amended so as to make the Model Standing Orders framed by the appropriate Government, operative in all industrial establishments covered t>v the Act until such time as the standing orders are certified for the establishments concerned. Hence this Bill.

Opportunity is also being availed of to amend the Act in respect of certain other matters which are of a clarifi-catory and formal nature. One of these provisions in the Bill is to amend the definition of the term "appellate authority". In the existing Act, it has been denned as the